



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. : H04425/Vidhi-Appeal No. 13/2023

Date : 18.12.2023

To,
The Registrar,
National Green Tribunal,
Principal Bench,
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.: COMPLIANCE STATUS ON BEHALF OF THE UTTAR PRADESH POLLUTION CONTROL BOARD IN PURSUANCE TO THE ORDER DATED 04.12.2023 PASSED BY THIS HON'BLE TRIBUNAL IN THE MATTER OF APPEAL NO. 13 OF 2023 IN RE: INDO TECH WASTE SOLUTION VS. UPSEIAA & ORS.

Sir,

That in compliance of the orders dated 29.11.2023 passed by this Hon'ble National Green Tribunal, New Delhi the Compliance Status of the Uttar Pradesh Pollution Control Board is annexed herewith and forwarded to you with the request that the same may place before the Hon'ble Tribunal for kind perusal and consideration.

Yours Sincerely,

(Mahendra Nat)
Law Officer-I

Copy to:

1. Member Secretary, U. P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.

Law Officer-I

COMPLIANCE STATUS ON BEHALF OF THE UTTAR PRADESH POLLUTION CONTROL BOARD IN PURSUANCE TO THE ORDER DATED 04.12.2023 PASSED BY THIS HON'BLE TRIBUNAL IN THE MATTER OF APPEAL NO. 13 OF 2023 IN RE: INDO TECH WASTE SOLUTION VS. UPSEIAA & ORS.

1. That this Hon'ble Tribunal vide its order dated 29.11.2023 has passed the following directions;
.....
 4. During the course of argument following issues arose for consideration which have not been clarified by the Counsels for the parties:-
 - A. Whether the gap analysis report is prepared area-wise or in respect of each project. In this regard clause (b) of the revise guidelines have been referred to which provide for preparation of gap analysis report in each five years;
 - B. If appellant is responsible for filing gap analysis report with the application and if gap analysis report is not filed by an applicant then the procedure which is required to be followed by the SEIAA and if in such circumstances SEIAA is required to call for a report from the concerned Pollution Control Board;
 - C. Whether the gap analysis report is only relevant for the purpose of coverage area or it is relevant for the purpose of granting permission by SEIAA to such a project.
2. That the relevant provisions regarding to the Gap Analysis for Common Bio Medical Waste Treatment Facilities, hereinafter referred as CBMWTF, is mentioned in the Revised Guideline of CPCB for Common Bio Medical Waste



Treatment and Disposal Facilities. The relevant portion of the revised guideline is quoted below;

.....

- 2) Criteria for development of a new Common Bio-medical Waste Treatment and Disposal Facility for a locality or region.

Prior to allowing any new CBWTF, following criteria or steps may be followed:

- a) Prescribed authority under the BMWM Rules, 2016 [i.e., State Pollution Control Board (SPCB) in the respective State or Pollution Control Committee (PCC) in the respective Union Territory Administration] is required to prepare an inventory or review with regard to the bio-medical waste generation at least once in five years in the coverage areas of the existing bio-medical waste treatment and disposal facility. The prescribed authority is also required to extrapolate the coverage-area wise bio-medical waste generation for the next ten years.
- b) SPCB/PCC is required to conduct gap analysis w.r.to coverage area of the bio-medical waste generation and also projected over a period of next ten years, adequacy of existing treatment capacity of the CBWTF in each coverage area of radius 75 KM, as given in Annexure-I.

.....

The Revised Guideline of CPCB for Common Bio Medical Waste Treatment and Disposal Facilities, 2016 is being annexed herewith as **Annexure No.-1.**



3. That after receiving the application for Environmental Clearance (EC) through online Parivesh Portal, the Term of Reference (ToR) is issued by State Environmental Impact Assessment Authority (SEIAA) on the proposal for establishing CBMWTFs and the copy the same letter is endorsed to State Pollution Control Board (SPCB) for conducting public hearing at the site. After the EC is granted by SEIAA then the project proponent applies for consent to establish (CTE) through Uttar Pradesh Government Single Window Online Portal, Nivesh Mitra and then CTE application is disposed on merit through this online Portal.
4. That with regard to the establishment of new CBMWTF in the State of Uttar Pradesh the Uttar Pradesh Pollution Control Board, UPPCB, has conducted area wise Gap Analysis in the some cases in the light of the Revised Guideline of CPCB for Common Bio Medical Waste Treatment and Disposal Facilities, 2016. Further, the process of conducting Gap Analysis for entire State taking into account the 10 years projection has been initiated and might take approximately 3 months to complete the said process.
5. That the unit of the Appellant i.e. M/s Indo Tech Waste Solution, Kasganj, UP had earlier moved an application regarding obtaining Environment Clearance. That prior to the issuing the Environment Clearance the complaint was received to the Member Secretary, UPSEIAA against appellant's unit.



6. That the said complaint has been put in the UPSEIAA meeting dated 10.01.2023 for consideration and after considering the said complaint/allegations the UPSEIAA has take the following decision;

“SEIAA gone through the letter of Director Punachakran, dated 30.11.2022 regarding the above subject and opined that the complaint shall be sent to UPPCB for comments and till then issuance of EC granted to the above project be kept on hold.”

7. That in pursuance to the abovementioned decision the UPSEIAA has sent to the said complaint to the UPPCB for the necessary action. With reference to the complaint the UPPCB vide its Letter No.-G40218/C4/NOC-104/2022 dated 20.02.2023 has sent its report to UPSEIAA alongwith the Letter No.-2912/NOC-3061/2023 dated 14.02.2023 forwarded by the Regional Officer, UPPCB, Aligarh. The relevant portion of the letter dated 14.02.2023 is quoted below;

- a. The straight distance between proposed Common Bio-Medical Waste Treatment Facility, M/s Indotech Waste Solution (longitude-27.957858 and latitude-78.608814) Khasra No.-1161, Village-Kumroa, Tehsil and District-Kasganj and the unit of Appellant, M/s Punahchakaran Pvt. Ltd. (longitude-28.277772 and latitude-78.433335) Plot No.-E-25, 26, UPSIDA Industrial Area, Babrala, Sambhal is about 40 km.
- b. As per the official records and documents the Land use Certificate is not been produced by the M/s Indo Tech Waste Sollution, Khasara No.-1161, Village-Kumraua, Tehsil and Distrcit-Kasganj.

- c. According to the office record information regarding Gap Analysis of M/s Indotech Waste Solution information is not available. During the public hearing an objection has been raised regarding the establishment of the unit.

The copy of the Letter No.-2912/NOC-3061/2023 dated 14.02.2023 written by the Regional Officer, Aligarh is being annexed herewith as **Annexure No.-2.**

8. That further it is necessary to mention here that during the public hearing held on 06.06.2022 under the Chairmanship of the District Magistrate, Kasganj the following objection has been raised regarding the Environment Clearance;
- a. Sri Vishal Sathe, M/s Bio-Medical Waste Disposal Agency, Mathura informed that his unit is working since last 12 years in District-Kasganj. The Gap Analysis has not been done for the CBWTF in question. Verification of which is necessary that from where the unit arrange the beds. Gap Analysis is mandatory for the establishment of new CBWTF.
 - b. Sri Jitendra Sharma, M/s JRR Waste Management, Agra submitted that...

“दीपांशी, ग्राम प्रधान पंचलाना द्वारा लिखित रूप से दिनांक 06.06.2022 को कार्यालय ग्राम पंचायत पंचलाना के लेटर पैड पर प्रस्तावित सी0बी0डब्ल्यू0टी0एफ0 के विरुद्ध अपनी लोक आपत्ति लोक सुनवाई के दौरान प्राप्त कराई गई जिसमें उल्लेख किया गया है कि जनपद कासगंज में अस्पताल से निकलने वाले खतरनाक कचरे को जलाने की फैक्ट्री लगाने के लिए जनसुनवाई की जा रही है, हम सभी गांव वासी कुमरौआ गांव व आसपास के गांव के लोग इस फैक्ट्री के लगाए जाने के खिलाफ हैं, इस फैक्ट्री के लगने से आसपास गम्भीर बीमारी भी हो

सकती है। ग्राम वासियों में इसको लगाये जाने का बड़ा विरोध है सभी लोग इसके खिलाफ हैं, अतः जनसुनवाई में इसको फ़ैक्ट्री लगाने की अनुमति न दी जाए। अन्यथा हम सब ग्रामवासी आमरण-अनान पर बैठ जाएंगे।”

- c. That the proposed Common Bio-Medical Waste Treatment Facility, M/s Indotech Solution (longitude-27.957858 and latitude-78.608814) Khasra No.-1161, Village-Kumroa, Tehsil and District-Kasganj is established on agricultural land a the certificate regarding the land use has not been submitted by the proposed CBWTF.
2. Shri Rajesh Kumar, Director, M/s Punahchakaran Pvt. Ltd., Plot No.-E-25 and E-26 Industrial Area Babrala has informed in writing to Regional Officer, Aligarh on 26.05.2022 that for establishment of my said CBWTF an online CTE is being issued by the UPPCB vide letter no. 138098 dated 26.04.2022. Consent for Establishment (CTE) is being given to Khasara No. 1161 for the said CBWTF. The distance taken by Google Map through the Combined Biomedical Waste Treatment System (CBWTF) being establishment in village Kumraua, Soro, Tehsil and District-Kasganj is about 40 km.

The Minutes of Public Hearing dated 06.06.2022 is being annexed herewith as **Annexure No.-3**.

9. That for the above said objections, observations and circumstances the UPSEIAA has declined and rejected the application of the CBWTF in question.
10. That the present appeal is not maintainable and liable to be rejected with cost.

11. That further it is most respectfully prayed that this Hon'ble Court may very kindly and graciously be please to grant a time to take final decision regarding to the subject in question.

Therefore, for the facts, reasons and circumstances stated above it is most respectfully prayed that this Hon'ble Tribunal may very kindly and graciously be please to grant a time for 3 months in the interest of justice for taking the decision. Any other order which this Hon'ble Tribunal may deem just and proper may also kindly be past for the end of the justice.


Mahendra Nath
Law Officer -I
U.P. Pollution Control Board,
Lucknow

Revised Guidelines for Common Bio-medical Waste Treatment Facilities

Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities



CENTRAL POLLUTION CONTROL BOARD

(Ministry of Environment, Forest and Climate Change)

Parivesh Bhawan, East Arjun Nagar

DELHI -110 032

website: www.cpcb.nic.in

(December 21, 2016)

Abbreviations

APCD	-	Air Pollution Control Device
BMWM Rules	-	Bio-medical Waste Management Rules
CBWTF	-	Common Bio-medical Waste Treatment and Disposal Facility
CO	-	Carbon Monoxide
CO ₂	-	Carbon Dioxide
CPCB	-	Central Pollution Control Board
CRZ	-	Coastal Regulation Zone
DG	-	Diesel Generator
EC	-	Environmental Clearance
EIA	-	Environment Impact Assessment
ETP	-	Effluent Treatment Plant
GPS	-	Global Positioning System
HCFs	-	Health Care Facilities
HCl	-	Hydrochloric Acid
HOWM & TM Rules	-	Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016
MHz	-	Mega Hertz
MoEF& CC	-	Ministry of Environment, Forest & Climate Change
KM	-	Kilometer
KW	-	Kilowatt
MoU	-	Memorandum of Understanding
NABL	-	National Accreditation Board for Testing and Laboratories
NO _x	-	Oxides of Nitrogen
O ₂	-	Oxygen
PCC	-	Pollution Control Committee
PLC	-	Programmable Logical Control
SEIAA	-	State Environment Impact Assessment Authority
SLF	-	Secured Landfill
SPCB	-	State Pollution Control Board
TSDF	-	Treatment Storage and Disposal Facility
TOC	-	Total Organic Carbon
VOCs	-	Volatile Organic Compounds

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1) Introduction

A Common Bio-medical Waste Treatment and Disposal Facility (CBWTF) is a set up where biomedical waste generated from member health care facilities is imparted necessary *treatment* to reduce adverse effects that this waste may pose on human health and environment. The treated recyclable waste may finally be sent for disposal in a secured landfill or for recycling.

According to the Bio-medical Waste Management Rules, 2016, "*bio-medical waste treatment and disposal facility*" means any facility wherein treatment, disposal of bio-medical waste or processes incidental to such treatment and disposal is carried out, and includes common bio-medical waste treatment facilities and "*operator of a common bio-medical waste treatment facility*" means a person who owns or controls a Common Bio-medical Waste Treatment and Disposal Facility (CBWTF) for the collection, reception, storage, transport, treatment, disposal or any other form of handling of bio-medical waste.

The Bio-medical Waste Management Rules, 2016 (hereafter referred as BMWM Rules) restricts occupier for establishment of on-site or captive bio-medical waste treatment and disposal facility, if a service of common bio- medical waste treatment and disposal facility is available within a distance of seventy-five kilometer, as installation of individual treatment facility by health care facility (HCF) requires comparatively high capital investment. In addition, it requires separate dedicated and trained skilled manpower and infrastructure development for proper operation and maintenance of treatment systems. The concept of *CBWTF* is not only addresses such problems but also prevents proliferation of treatment technologies in a particular town or city. In turn, it reduces the monitoring pressure on regulatory agencies. By running the treatment equipment at CBWTF to its full capacity, the cost of treatment of per kilogram bio-medical waste gets significantly reduced. Its considerable advantages have made CBWTF popular and proven concept in most part of the world.

The CBWTFs are also required to set up based on the need for ensuring environmentally sound management of bio-medical waste keeping in view the techno-economic feasibility and viable operation of the facility with minimal impact on human health and environment.

Since 1998, the CBWTF as an option for treatment of bio-medical waste also been legally introduced in India. Considering the likely impacts that may cause to the patients undergoing treatment because of operation of the captive treatment

equipment within the health care facilities (HCFs), now the Bio-medical Waste Management Rules, 2016 restricts the Occupier (i.e., HCF) for ensuring treatment and disposal of generated bio-medical waste through a CBWTF, located within a distance of 75 KM. Further, these rules eased the bottleneck in upbringing the CBWTF by making department in the business allocation of land assignment in the State or UT administration responsible for providing a suitable site (s) within its jurisdiction.

The concept of CBWTF is also being widely accepted in India among the healthcare units, medical associations and entrepreneurs. In order to set up a CBWTF to its maximum perfection, care shall be taken in choosing the right technology, development of CBWTF area, proper designing of transportation system to achieve optimum results etc. Key features of CBWTF have been addressed in the subsequent sections.

To facilitate the treatment and disposal of bio-medical waste generated from the HCFs, at present (as per Annual Report 2014 submitted by the SPCBs/PCCs), there are 192 no. of CBWTFs in operation and 33 no. of CBWTFs are under construction. Also, the Bio-medical Waste Management Rules, 2016 mandates that the operator of a CBWTF authorised by the prescribed authority is required to take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with the BMWM Rules and the guidelines issued by the Central Government or the Central Pollution Control Board (CPCB) from time to time. Therefore, these guidelines have been prepared with an aim to have uniformity in ensuring site selection, allowing and establishment of a state-of-the-art CBWTF, operation as well as verification of compliance to the BMWM Rules, 2016 throughout the country. However, any other aspects which are not been covered under these guidelines and needs attention, in such a case, the prescribed authority may take suitable action in the interest of protection of the environment in consultation with MoEF & CC/CPCB. Also, it is pertinent to mention here that these guidelines are mandatory henceforth under the Bio-medical Waste Management Rules, 2016

2) Criteria for development of a new Common Bio-medical Waste Treatment and Disposal Facility for a locality or region.

Prior to allowing any new CBWTF, following criteria or steps may be followed:

- a) Prescribed authority under the BMWM Rules, 2016 [i.e., State Pollution Control Board (SPCB) in the respective State or Pollution Control Committee (PCC) in the respective

Union Territory Administration] is required to prepare an inventory or review with regard to the bio-medical waste generation at least once in five years in the coverage areas of the existing bio-medical waste treatment and disposal facility. The prescribed authority is also required to extrapolate the coverage-area wise bio-medical waste generation for the next ten years.

- b) SPCB/PCC is required to conduct gap analysis w.r.to coverage area of the bio-medical waste generation and also projected over a period of next ten years, adequacy of existing treatment capacity of the CBWTF in each coverage area of radius 75 KM, as given in **Annexure-I**.

All the SPCBs and PCCs shall conduct the gap analysis and based on the gap analysis, action plan for development of new CBWTFs is required to be prepared and submitted to MoEF & CC & CPCB within six months' time. In case of States/UTs, where no CBWTF is available, in such a case, SPCB/PCC being prescribed authority under the BMWM Rules is required to submit the detailed proposal to MoEF & CC/MoH & FW through the respective State Government or UT Administration. Also, the option of forming association by the group of health care facilities (HCFs) to develop their own CBWTF also be encouraged following these guideline. In case, any coverage area requires additional treatment capacity , in such a case, action may be initiated by the prescribed authority for allowing a new CBWTF in that locality without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF.

- c) SPCB/PCC shall identify the coverage area, which require additional treatment facility and bring it to the notice of the concerned department in the business allocation of land assignment in the respective State Government or UT Administration. The department in the business allocation of land assignment shall be responsible for providing suitable site in the identified coverage area for setting up of a CBWTF, in consultation with the prescribed authority (i.e., SPCB/PCC), other stakeholders and in accordance with these guidelines issued by CPCB from time to time.
- d) Alternately, a CBWTF may also be allowed to be established on a land procured by an entrepreneur in accordance with the location criteria suggested under these guidelines.
- e) The SPCB/PCC or concerned department in the business allocation of land assignment in the respective State Government or UT Administration may seek expression of interest from the proponents for development of new CBWTF (s) in the identified coverage area. Upon allocation of site to the proponent, the proponent is
-

required to take necessary approvals as required under the Environment (Protection) Act, 1986 for development of the new CBWTF in accordance with these guidelines.

- f) In the absence of expression of interest by any proponent, then SPCB/PCC shall insist health care facilities to form association and to develop its own CBWTF in line with these guidelines or to have captive treatment facilities for ensuring treatment and disposal of generated bio-medical waste as stipulated under the BMW Rules, 2016.
- g) In case of any regulatory action including closure of any existing CBWTF is inevitable, the respective SPCB/PCC may take action under the BMW Rules including for making alternate arrangement to ensure safe disposal of the bio-medical waste generated from the member health care facilities of such default CBWTF through CBWTF located nearby.
- h) In case of hilly areas considering the geography, only one CBWTF with adequate treatment capacity may be developed covering atleast two districts to cater treatment services to the HCFs located in the respective Districts. The selection and allocation of site etc., should be done as per the criteria suggested under these guidelines. The treatment charges to be prescribed by the respective SPCB/PCC in consultation with the State Advisory Committee.

The criteria for development of CBWTFs in any coverage area is also depicted in **Figure 1.**

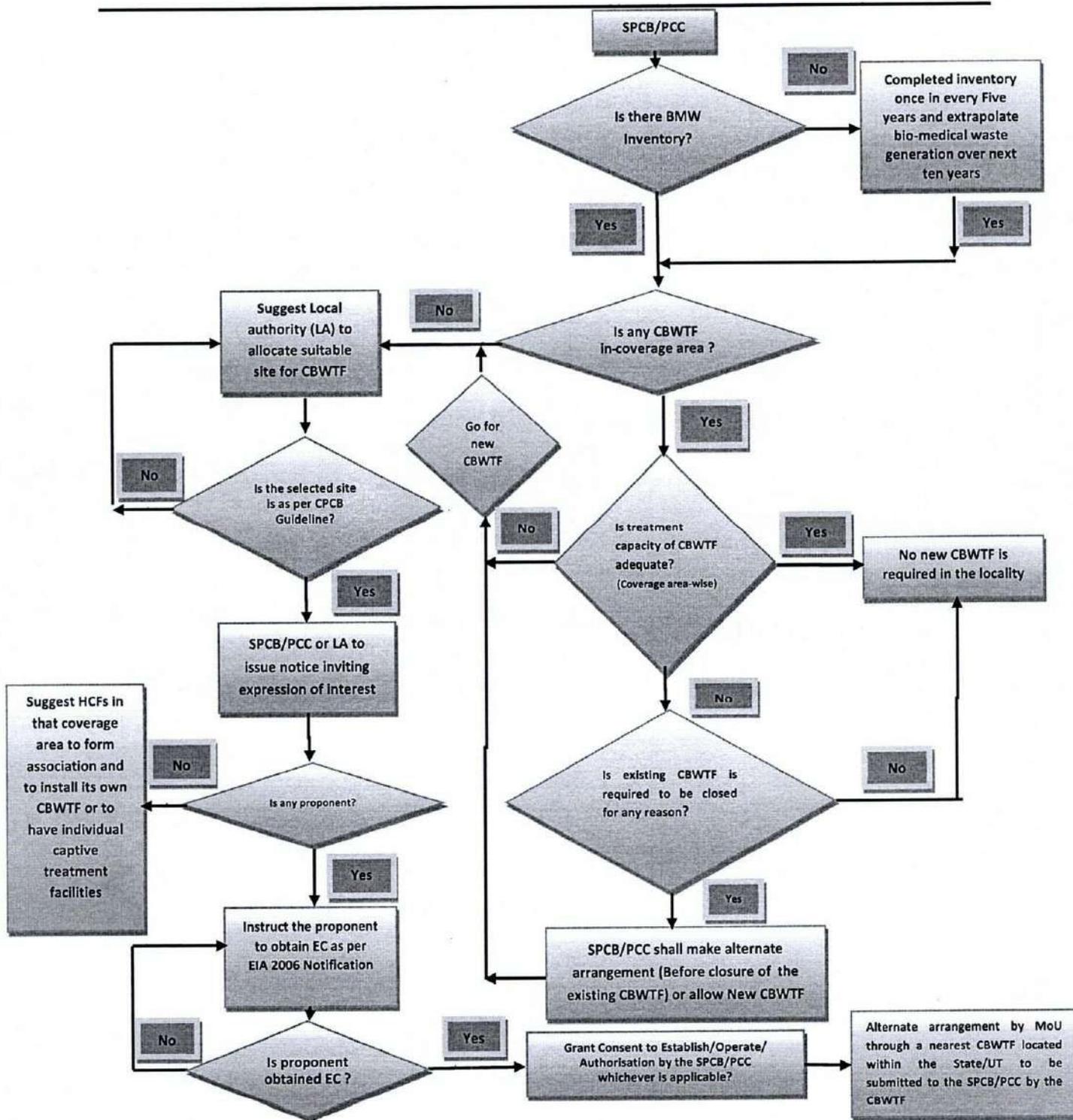


Figure 1. Criteria for Development of a CBWTF in a coverage area

3) **Duties of the operator of a common bio-medical waste treatment and disposal facility**

The duties of the operator of a common bio-medical waste treatment and disposal facility (CBWTF) as enunciated under Rule 5 of the Bio-medical Waste Management Rules, 2016 shall be ensured and complied with. Also, all the existing CBWTFs shall also complete augmentation of the existing incineration facility so as to comply w.r.to the residence time as well as emission norms including for Dioxins and Furans prescribed under BMW Rules, 2016 within two years from the date of notification of the BMW Rules, 2016 (i.e., prior to 27.03.2018). In addition to the above, to ensure proper management of bio-medical waste in the respective coverage area, as a mitigation measure, especially in the event of

- (a) a temporary break down (not more than a week) of a CBWTF especially for rectification of the refractory lining of the incineration chambers or change of requisite APCD due to failure; and
- (b) Closure of a CBWTF for violation of the provisions of the BMW Rules or any other reason.

Prior to commencement of a new CBWTF as well as all the existing CBWTF Operators are required to submit action plan, to the respective SPCB/PCC, for imposing suitable condition while granting authorisation under the BMW Rules, 2016. The action plan should also include:

- (a) a MoU made with the nearest CBWTF located within the respective State/UT, as alternate arrangement. In case, if there is no CBWTF located nearby then such CBWTF should have to install stand by treatment equipment (equal to the existing treatment capacity as per consents granted by the SPCB/PCC), and
- (b) decontamination plan of the CBWTF for execution of such plan prior to closure of a CBWTF.

4) **Applicability of these guidelines**

These guidelines are applicable to all the upcoming or new CBWTFs. In case of the existing CBWTFs, these guidelines shall be applicable in case

- (a) the existing CBWTFs desires to expand or enhance the existing treatment capacity
- (or)**
- (b) the existing CBWTFs desires to modernize the existing treatment equipment with the new equipment with enhancement in the existing treatment capacity.

5) Environmental laws applicable for commissioning or operation of a CBWTF

Operation of a CBWTF leads to air emissions as well as waste water generation as in case of an industrial operation. Most common sources of waste water generation in CBWTFs are vehicle washing, floor washing, and scrubbed liquid effluent from air pollution control systems attached with the incinerator/plasma pyrolysis. Incineration as well as DG Set is the general source of air emissions.

5.1 Any other approvals (such as Land Use /Change in Land Use as applicable) required from the concerned authorities under various laws have to be complied with by the proponent of the CBWTF prior to development of a CBWTF:

5.2 Consents under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as well as Authorization under the BMWM Rules, 2016

The project proponent of the CBWTF is required to obtain 'Consent to Establishment' under Rule 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Rule 21 of the Air (Prevention and Control of Pollution) Act, 1981, from the respective prescribed authority i.e. SPCB/PCC. Upon installation of the requisite equipment, the CBWTF Operator is also required to obtain authorization under BMWM Rules, 2016 co-terminus with consent to operate under Water (Prevention and Control of Pollution) Act, 1976 & Air (Prevention and Control of Pollution) Act, 1981 from the respective SPCB/PCC prior to commencement of the CBWTF.

5.3 Environmental Clearance under EIA Notification 2006

Ministry of Environment, Forest & Climate Change (MoEF & CC), notified amendment to the EIA Notification 2006 and published vide MoEF & CC Notification of S.O. 1142 (E) dated April 17, 2015. According to this notification, the 'bio-medical waste treatment facility' is categorized under the Item 7 (da) in the schedule, requiring 'environmental clearance' from the State Environment Impact Assessment Authority (SEIAA). Therefore, the CBWTF operator is also required to obtain 'Environmental Clearance (EC)' from the respective SEIAA or Ministry of Environment, Forest & Climate Change (MoEF & CC), as the case may be, before any construction work, or preparation of land by the projects management, which include the following:

- a) All new projects or activities pertaining to the bio-medical waste treatment facility; and
 - b) Expansion and modernization with additional treatment capacity of existing bio-medical waste treatment facility (excluding augmentation of incineration facility)
-

for compliance to the residence time as well as Dioxins and Furans without enhancing the existing treatment capacity).

- c) Any expansion or modification in the treatment capacity or relocation of the existing CBWTF (requires compliance to the relevant provisions notified under the Environment (Protection) Act, 1986 by the MoEF & CC

6) Location criteria

In the context of these guidelines, buffer zone represents a separation distance between the source of pollution in CBWTF and the receptor - following the principle that the degree of impact reduces with increased distance. The following parameters may be considered for ascertaining buffer distance on case-to-case basis:

- (i) potential for spread of infection from wastes stored in the premises.
- (ii) applicable standards for pollution control and the relative efficiency of the existing incinerators and emission control systems,
- (iii) potential of fugitive dust emission from incinerators,
- (iv) potential for discharge of wastewater
- (v) the potential for odour production,
- (vi) the potential for noise pollution,
- (vii) the risk posed to human health and safety due to exposure to emissions from incinerator,
- (viii) the risk of fire and
- (ix) Significance of the residual impacts such as bottom ash and fly ash.

As far as possible, the CBWTF shall be located near to its area of operation in order to minimize the transportation distance in waste collection, thus enhancing its operational flexibility as well as for ensuring compliance to the time limit for treatment and disposal of bio-medical waste as stipulated under the BMWM Rules (i.e., within 48 hours). Also, the location of the CBWTF should be in conformity to the CRZ Norms and other provisions notified under the Environment (Protection) Act, 1986. The location shall be decided in consultation with the State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC). The location criteria for development of a CBWTF are as follows:

- (a) A CBWTF shall preferably be developed in a notified industrial area without any requirement of buffer zone **(or)**
- (b) A CBWTF can be located at a place reasonably far away from notified residential and sensitive areas and should have a buffer distance of preferably 500 m so that it shall

have minimal impact on these areas. In case of non-availability of such a land, the buffer zone distance from the notified residential area may be reduced to less than 500 m by SPCB/PCC without referring the matter to CPCB by prescribing additional control measures such as (i) adoption of best available technologies (BAT) by the proponent of CBWTF; (ii) prescribing stringent standards for operation of the CBWTF by the SPCB/PCC; (iii) adoption of zero liquid discharge by the CBWTF and (iv) in case of any complaints from the public, then CBWTF should prove that the facility is not causing any adverse impact on environment and habitation in the vicinity. If SPCB/PCC is not in a position to resolve the issue relating to buffer zone while selecting the site for CBWTFs, in such a case, SPCBs/PCCs may refer the matter to CPCB.

- (c) The CBWTF can also be developed as an integral part of the Hazardous Waste Treatment Storage and Disposal Facility (TSDF) subject to obtaining of necessary approvals from the authorities concerned including 'environmental clearance' as per Environmental Impact Assessment 2006 and further amendments notified under the Environment (Protection) Act, 1986, provided there is no CBWTF exist within 150 KM distance from the existing TSDF.

7) Land requirement

Sufficient land shall be allocated to the CBWTF to provide all requisite systems which include dedicated space for storage of waste (both treated and untreated), waste treatment equipment, vehicle washing bay, vehicle parking space, ETP, incineration ash storage provision, administrative room, space for DG Set etc.,.

- (a) Preferably, a CBWTF shall be set up on a plot size of not less than one acre in all the areas. However, a CBWTF can be developed in adjacent plots but cannot be set up in two or more different plots located in different areas. Separate plots can be permitted only for vehicle parking if located in the close vicinity of the proposed CBWTFs or the existing CBWTFs.
- (b) In case of upcoming or new CBWTFs (both in municipal limits with population more than 25 lakhs or in rural areas), the land area requirement may be relaxed (but in any case not less than 0.5 acre) by the SPCB/PCC, with additional control measures such as zero liquid discharge, increase in stack height, stringent emission norms, odour control measures or any other measures felt necessary by the prescribed authority on case-to-case basis, only in consultation with CPCB.

8) Coverage area of CBWTF

Suggested coverage area for development of a CBWTF is as follows:

- a) A CBWTF located within the respective State/UT shall be allowed to cater healthcare units situated at a radial distance of 75 KM. However, in a coverage area where 10,000 beds are not available within a radial distance of 75 KM, existing CBWTF in the locality (located within the respective State/UT) may be allowed to cater the healthcare units situated upto 150 KM radius w.r.to its location provided the bio-medical waste generated is collected, treated and disposed of within 48 hours as stipulated under the BMWM Rules.
- b) In case, number of beds is exceeding >10,000 beds in a locality (i.e. coverage area of the CBWTF under reference) and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance to various provisions notified under the Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs located.
- c) In case of hilly areas, considering the geography, only one CBWTF with adequate treatment capacity may be developed covering atleast two districts to cater treatment services to the HCFs located in the respective Districts. The selection and allocation of site etc. should be done as per the criteria suggested under these guidelines. The treatment charges to be prescribed by the respective SPCB/PCC in consultation with the State Advisory Committee to be constituted under the BMWM Rules by the respective State Government or UT Administration.

9) Treatment equipment

The Common Bio-medical Waste Treatment Facility should treat the bio-medical waste as per BMWM Rules and as per the authorisation granted by the prescribed authority. The CBWTF should have the following treatment facilities:

a) *Incineration/Plasma Pyrolysis*

Incineration is a controlled combustion process where waste is completely oxidized and harmful microorganisms present in it are destroyed/ denatured under high temperature. The guidelines for "Design & Construction Requirements of Bio-medical Waste Incinerators" by CPCB from time to time shall be followed for selecting/or augmenting the incinerator.

Plasma Pyrolysis is an alternate to incinerator, Plasma Pyrolysis treatment technology can be installed for disposal of bio-medical waste categories as per BMW Rules wherein destruction of bio-medical waste is similar to incineration can be achieved. In case of plasma pyrolysis, waste is treated at high temperature under controlled condition to form gases like methane, hydrogen and carbon monoxide which are subjected to combustion (oxidation) in secondary chamber. In the plasma pyrolysis process waste is converted into small clinker which can be disposed in secured landfills.

b) Autoclaving/Hydroclaving

- (i) Autoclaving** is a low-heat thermal process where steam is brought into direct contact with waste in a controlled manner and for sufficient duration to disinfect the wastes as stipulated under the Bio-medical Waste Management Rules. For ease and safety in operation, the system should be horizontal type and exclusively designed for treatment of bio-medical waste. For optimum results, pre-vacuum based system be preferred against the gravity type system. It shall have tamper-proof control panel with efficient display and recording devices for recording critical parameters such as time, temperature, pressure, date and batch number etc. as required under the BMW Rules.
- (ii) Hydroclaving** is similar to that of autoclaving except that the waste is subjected to indirect heating by applying steam in the outer jacket. The waste is continuously tumbled in the chamber during the process.
- c) Microwaving:** In microwaving, microbial inactivation occurs as a result of the thermal effect of electromagnetic radiation spectrum lying between the frequencies 300 and 300,000MHz. Microwave heating is an inter-molecular heating process. The heating occurs inside the waste material in the presence of steam.
- d) Chemical disinfection:** Though chemical disinfection or alternates as stipulated under the BMW Rules is also an option for treatment of certain categories of bio-medical waste such as glass waste but looking at the volume of waste to be disinfected at the CBWTF and the pollution load associated with the use of chemical disinfectants, the chemical disinfection for treatment of bio-medical waste as part of a CBWTF may be used sparingly or avoided as far as possible.
- e) Dry heat sterilization:** This is the additional option for treatment of waste sharps as stipulated under the BMW Rules. In this method, waste sharps are treated using
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dry heat (hot air) at a temperature not less than 185°C, at least for a residence period of 150 minutes in each cycle (with sterilization period of 90 minutes).

- f) *Shredder:*** Shredding is a process by which waste are de-shaped or cut into smaller pieces so as to make the wastes unrecognizable. It helps in prevention of reuse of bio-medical waste and also acts as identifier that the wastes have been disinfected and are safe to dispose off. A shredder to be used for shredding bio-medical waste shall confirm to the following minimum requirements:
- (i) The shredder for bio-medical waste shall be of robust design with minimum maintenance requirement;
 - (ii) The shredder should be properly designed and covered to avoid spillage and dust generation. It should be designed such that it has minimum manual handling;
 - (iii) The hopper and cutting chamber of the shredder should be so designed to accommodate the waste bag full of bio-medical waste;
 - (iv) The shredder blade should be highly resistant and should be able to shred waste sharps, syringes, scalpels, blades, plastics, catheters, intravenous sets/ bottles, blood bags, gloves, bandages etc. It should be able to handle/ shred wet waste, especially after microwave/ autoclave/hydroclave;
 - (v) The shredder blade shall be of non-corrosive and hardened steel;
 - (vi) The shredder should be so designed and mounted so as not to generate dust, high noise & vibration;
 - (vii) If hopper lid or door of collection box is opened, the shredder should stop automatically for safety of operator;
 - (viii)]In case of shock-loading (non-shreddable material in the hopper), there should be a mechanism to automatically stop the shredder to avoid any emergency/accident;
 - (ix) In case of overload or jamming, the shredder should have mechanism of reverse motion of shaft to avoid any emergency/accident;
 - (x) The motor shall be connected to the shredder shaft through a gear mechanism, to ensure low rpm and safety;
 - (xi) The unit shall be suitably designed for operator safety, mechanical as well as electrical;
 - (xii) The shredder should have low rotational speed (maximum 50 rpm). This will ensure better gripping and cutting of the bio-medical waste;
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- (xiii) The discharge height (from discharge point to ground level) shall be sufficient (minimum 3 feet) to accommodate the containers for collection of shredded material. This would avoid spillage of shredded material;
 - (xiv) The minimum capacity of the motor attached with the shredder shall be 3 KW for 50 Kg/hr, 5 KW for 100 kg/hr & 7.5 KW for 200 Kg/hr and shall be three phase induction motor. This will ensure efficient cutting of the bio-medical wastes as prescribed in the Bio-medical Waste Management Rules; and
 - (xv) The shredder also should be fitted with separate 'energy meter' for recording total energy consumed for operation of this equipment.

g) Sharp pit/ Encapsulation: A sharp pit or a facility for sharp encapsulation in a metal container or cement concrete shall be provided for treated sharps (*i.e., treatment by autoclaving or dry heat sterilization followed by shredding or mutilation*). An option may also be worked out for recovery of metal from treated and shredded waste sharps within the CBWTF or iron foundries having consent to operate from the SPCBs/PCCs and located nearby, as per the conditions imposed in authorization granted under BMWM Rules by the SPCB/PCC.

A sharp pit may be of circular or rectangular shape and shall be dug and lined with cement plastered brick masonry or concrete rings. The pit should be covered with a heavy concrete slab with a provision of galvanized steel pipe projecting about 1.5 meters above the slab, with an internal diameter of up to 50 mm or 1.5 times the length of vials, whichever is more. The top opening of the steel pipe shall have a provision of locking after the treated waste sharps are disposed into the sharp pit. When the pit is full, it can be sealed completely, after another pit is prepared. In case of high water table regions (*i.e., where water table is less than 6 metres beneath the bottom of the sharp pit*), a tank with above mentioned arrangements shall be made above the ground.

- h) Deep burial:** Any SPCB/PCC should not allow the 'deep burial' of bio-medical waste as a part of CBWTF. Any existing CBWTF having disposal of bio-medical waste by deep burial should have the requisite treatment equipment as stipulated under the BMWM Rules, *within six months* from the date of finalization of these guidelines.
- i) Non-burn technology:** Non-incineration technologies for disposal of bio-medical waste are adopted in some of the developed countries. Non-incineration technology comprises of shredding and disinfection by autoclaving/microwaving or chemical treatment. The treated waste can be disposed along with municipal solid waste in sanitary landfills or through waste to energy plants. Such option can also be adopted in places where the sanitary landfill or waste to energy plant for disposal of municipal
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solid waste is available. Such technology is permitted only after prior approval of MoEF & CC and only after obtaining authorization under the BMW Rules from the respective SPCB/PCC for the purpose of carrying out trial runs for assessment of efficacy of the treatment equipment.

- j) **Vehicle/Containers washing facility:*** Every time a vehicle is unloaded, the vehicle and empty waste containers shall be washed properly and disinfected. Washing can be carried out in an open area but on an impermeable surface and liquid effluent so generated shall be conveyed and treated in an effluent treatment plant. The impermeable area shall be of appropriate size so as to avoid spillage of liquid during washing.
- k) **Effluent Treatment Plant:*** A suitable Effluent Treatment Plant (ETP) shall be installed to ensure that liquid effluent generated during the process of washing containers, vehicles, floors etc. is treated and reused after treatment. Proper treatment of waste water shall be ensured in case of zero discharge by recirculation of treated waste water for scrubbing. *ETP may have treatment unit operations* comprising collection tank, O & G trap, chemical dosing cum mixing (Flash and slow), coagulation chamber, primary settling tank (s), biological treatment process, secondary settling tank, pressure filter and activated carbon filter, pH Correction tank (wherever recirculation of treated water is practiced) *so as to comply with the liquid discharge standards stipulated under the Bio-medical Waste Management Rules, 2016.* ETP may also have the following provisions:
- (i) separate 'energy meter' so as to know total consumption of electricity for operation of the machinery attached with the ETP.
 - (ii) pH meter so as to know pH level of treated water as well as pH level of treated water used for recirculated or recycling in APCD attached with the incinerator or any utility within the CBWTF.
 - (iii) A 'magnetic flow meter' should also be fitted at all the water supply extraction points of the CBWTF as well as the outlet to know the total wastewater treated for further end use or discharge in compliance to the BMW Rules.
 - (iv) Provision of 'press filter' to reduce the moisture content of the ETP Sludge or it may be dried in 'sludge drying bed'. After removal of moisture content or drying, same need to be disposed off in an environmentally sound manner depending upon the hazardous constituents present in it as per Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
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In case, ETP sludge contains metal contents within the prescribed limits as per Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016, such ETP sludge shall be given to CBWTF for incineration or to hazardous waste treatment, storage and disposal facility (TSDF) for disposal in secured landfill.

Note:

- a) If any CBWTF desires to adopt any other technology other than referred under Schedule –I of the BMW Rules, may adopt new technology only with the prior approval from MoEF & CC and is also required to obtain authorization under the BMW Rules from the respective SPCB/PCC for carrying out trial run for assessment of efficacy of the new technology.
- b) All the treatment equipment should be operated and complied with the norms as stipulated under Schedule II of the Bio-medical Waste Management Rules, 2016 published by MoEF & CC vide GSR 343 (E) dated 28th March, 2016.
- c) Incinerator / Plasma Pyrolysis/ Autoclaving/Microwaving/ Hydroclaving/ Shredder/ Dry Heat Sterilization/ ETP should be fitted with separate 'energy meter' for recording total energy consumed for operation of these equipment.
- d) In the event of temporary shutdown (not more than a week) due to any operational problems in the treatment equipment (such as restoration of refractory lining or maintenance or repairs in APCD), to ensure bio-medical waste collected from the member health care facilities is treated within the time limit as stipulated under the BMW Rules, each all the CBWTF operators should also be provided with stand by treatment equipment especially incinerator/plasma pyrolysis/autoclave (or) alternately MoU made with the nearby CBWTF (located within the State/UT) shall be submitted to the respective SPCB/PCC, by all the existing CBWTF operators (whereas the upcoming facilities have to make such arrangement prior to commencement of the facility) so as to include such condition while granting authorisation under the BMW Rules, 2016 to the concerned CBWTF operators (vice-versa).

(10) Infrastructure set up

The CBWTF shall have enough space within it to install required treatment equipment, untreated and treated waste storage area, vehicle-parking, vehicle and containers washing area, Effluent Treatment Plant (ETP), administration room or staff room etc. The required area for CBWTF would depend upon the projected amount of bio-medical waste to be handled by it. A CBWTF shall have the following infrastructure:

a) Treatment Equipment Room

A separate housing may be provided for each treatment equipment at the CBWTF such as incinerator room, autoclave room, microwave room etc., as applicable. Each room shall have well-designed roof and walls. Such room shall be well ventilated and easy to wash. The floor and interior finishing of the room shall be such that chances of sticking/harboring of microorganisms are minimized. This can be attained by

providing smooth & fine floor and wall surfaces (to a height of 2 meter from floor) preferably of tiles. The number of joints in such surfaces shall be minimal. The equipment room shall also have a separate cabin, to supervise the operation of the equipment and to record the waste handling and equipment operational data attached to each equipment room. There shall be two waste storage rooms, one for storage of untreated waste and another for treated waste and may be located at a distance from each other. The storage room shall have provisions similar to that of equipment room being well-ventilated with easy to wash floors & walls, smooth and fine surfaces etc. All the treatment equipment rooms and waste storage rooms should be provided with 'fly catcher/killing device'. The room shall be washed and cleaned with a suitable disinfectant every day.

b) Main waste storage space

Separate space shall be provided near the entry point of the CBWTF to unload and store all biomedical wastes that have been transported to the CBWTF by its own transportation vehicle. The size of the room shall be adequate to store all wastes transported to the CBWTF. The front portion of the room shall be utilized for unloading the wastes from the vehicle and back or side portion shall be utilized for shifting the wastes to the respective treatment equipment. In the front portion of the room where transportation vehicle is parked for unloading, the floor shall be made impermeable so that any liquid spillage during unloading does not percolates into the ground. The liquid generated during handling of wastes and washing, shall be diverted to the inlet of effluent treatment plant (ETP). In the main storage room, wastes shall be stacked with clear distinction as per the color coding of the containers by providing partitions. From here, the colored containers may be sent to the respective treatment equipment by using suitable closed type of conveyance (trolley etc.,). The main storage room too shall have provisions similar to that of equipment room such as roofing, well ventilated, easy to wash floors & walls, smooth and fine surfaces etc.

Apart from the above, a CBWTF should have separate storage provision for storage of mercury bearing waste collected from the member health care facilities as per the procedure given in CPCB guidelines. Mercury storage provision should be provided as per the guidelines issued by CPCB (refer www.cpcb.nic.in). The capacity of the mercury storage provision should be maximum of 90 days and by which the collected mercury bearing waste shall have to be disposed of through a TSDF located nearby following the manifest as per Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. The charges for collection and disposal of

mercury bearing waste shall be collected by the CBWTF from the respective member HCF.

c) Treated waste storage room

Separate space should be provided to store the wastes treated in different treatment units. The wastes shall be stored in separate group as per the disposal options. Other provisions in the room shall be similar to the main storage room. Waste such as incineration ash/vitrified ash generated in the process of incineration/plasma pyrolysis respectively shall be stored safely in a separate area under the shed so as to avoid entry of rain water during the monsoon and for easy collection. In case, incineration ash/ vitrified ash is found to be hazardous waste in nature same should be disposed of through any authorized TSDF operator located nearby following the manifest as per Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. In case of a State/UT where TSDF is not available, all the CBWTF operators have to store incineration ash safely as per these guidelines.

d) Administrative Room

This room shall be utilized for general administration, record keeping, billing etc.

e) Generator set

CBWTF shall have a generator set of adequate capacity as standby arrangement for power, with sufficient capacity to run the treatment equipment during the failure of power supply. The generator set shall comply with the necessary requirement as per DG Set norms notified under the Environment (Protection) Act, 1986.

f) Continuous emission monitoring system (CEMS)

Monitoring provision for continuous monitoring of the incinerator/plasma pyrolysis stack emission shall be installed by the CBWTF operators for the parameters as stipulated by the respective SPCB/PCC as per the authorisation granted under the BMWM Rules, 2016. Other-wise, at present, all the existing CBWTF operators are required to carry out stack emission monitored using continuous emission monitoring system for the flue gas parameters such as CO₂, O₂, CO as well as primary & secondary chamber temperatures, and records maintained. The continuous emission monitoring system for stack emission should be installed as per the guidelines issued by SPCB/PCC/CPCB. Also, the real time continuous stack emission

monitoring data is also required to be transmitted to the servers of the respective SPCB/PCC as well as CPCB, by all the existing CBWTF operators

g) Vehicle Parking

Provision for parking shall be made within the confines of the site for parking of required number of vehicles, loading and unloading of the vehicles meant for transporting waste to and from the facility, etc.. In case of a CBWTF with space constraints, multi-storey parking or a separate provision may be allowed only for parking of vehicles.

h) Display and sign board

An identification board (Display) of durable material and finish shall be displayed at the entrance to the facility. This shall clearly display the name of the facility, owner name, address and telephone number of the operator and the prescribed authority, no. of hours of operation & operational hours, telephone numbers of the personnel to be contacted in the event of an emergency, validity period of authorization as well as total daily waste treated and disposed. Also, sign boards should be provided at all the salient points (untreated waste storage area, treatment equipment, treated waste storage area, ETP, firefighting equipment) within the facility.

i) Washing Room

A washing room shall be provided for eye washing/hand washing/ bathing etc. for the workers.

j) Site Security

High walls, fencing and guarded gates shall be provided at the facility to prevent unauthorized access to the site by humans and livestock.

k) Fire safety

Fire safety equipment such as sand buckets and fire extinguishers should be provided at all the salient points of the CBWTF including at the diesel storage areas, diesel tanks connected with the incinerator etc. Fire alarm also should be provided within the CBWTF to prompt the workers in the event of any fire hazard. Workers should also be trained in First Aid administration.

l) First Aid Box

First Aid Box with necessary provisions need to be provided at all the salient points within the facility.

m) Green Belt

The open area available within the CBWTF shall be developed into green belt.

n) Website: (newly added as per BMWM Rules, 2016)

All the existing CBWTFs shall develop own website by 27.03.2017 whereas the upcoming CBWTF shall develop the website prior to the commencement of the facility. The website should be uploaded with relevant information periodically (on monthly basis) especially as detailed below:

- (i) A copy of the Environmental Clearance obtained;
 - (ii) Copies of the Consents under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as well as the Authorisation under the BMWM Rules obtained from the SPCB/PCC;
 - (iii) List of all the member Health Care Facilities with complete address, bedded or non-bedded HCFs, no. of beds, bar code, category-wise average bio-medical waste generation in kg/annum;
 - (iv) Charges levied on the member Health Care Facilities (HCFs) for treatment and disposal of bio-medical waste;
 - (v) Vehicles connected with a provision of GPS as per BMWM Rules and Vehicle-wise route chart for collection, transportation of bio-medical waste from the member HCFs;
 - (vi) Real time continuous online stack emission monitoring data;
 - (vii) Daily bio-medical waste collected, received and treated (Member HCF-wise);
 - (viii) Monthly details of total waste collected from the member HCFs, total waste treated, and treated recyclable plastic waste or glass waste sold to the parties and final mode of disposal of incineration ash;
 - (ix) A copy of the annual report submitted to the respective SPCB/PCC;
 - (x) Monitoring results of the stack emissions, treated wastewater and incineration ash, as per the frequency stipulated under the BMWM Rules;
 - (xi) List of HCFs (located within the coverage area) with complete address which have not taken membership of the CBWTF for disposal of Bio-medical waste;
 - (xii) Contact person, contact telephone number and e-mail addresses of the facility; and.
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- (xiii) Provision to have access to the SPCB/PCC/CPCB/MoEF & CC/MoH & FW especially on GPS, online monitoring system and the data.

Besides the provisions suggested in the earlier paras, following important provisions should also be made in a CBWTF:

- (i) A telephone shall be provided and maintained at the facility.
- (ii) A First Aid Box shall be provided and maintained at the CBWTF.
- (iii) Proper lighting shall be provided at the facility.
- (iv) Proper care shall be taken to keep the facility and surroundings free from odors.
- (v) Measures shall be implemented to control pests and insects at the site.
- (vi) Measures shall be implemented to control the escape of litter from the site.
- (vii) Necessary provision shall be made to prevent and control noise generated, if any, due to the activities at the site.
- (viii) Necessary protective gear for the waste handlers shall be provided.
- (ix) Immunization to all the workers of CBWTF against all the diseases including especially Tetanus and Hepatitis -B as stipulated under the BMWM Rules.
- (x) Workers should have provisions such as washing, toilet, and suitable place for eating.
- (xi) Workers should also be provided with N-95 mask besides other PPEs such as hand gloves, gumboots, goggles etc.

Every CBWTF operator shall submit a work-plan to the Prescribed Authority. The work-plan should include the details of facilities at the CBWTF, collection, transportation & storage of the bio-medical wastes, operational details etc.

11) Record keeping

Maintenance of records for all operations carried out at the CBWTF is very important to monitor overall operation of the CBWTF. It also helps in submission of the required information to be submitted to the 'Prescribed Authority' by 30th June of every year as per the format prescribed under the BMWM Rules or provided by the SPCB/PCC. A well-maintained record of all the activities at the CBWTF also enables the facility operator to produce all information of the activities on demand of the concerned prescribed authority. The record should include all information relating to each activity at the CBWTF site as per BMWM Rules which include accidents occurred (spills, injury, fire accident) and the measures taken and also, however, minimum requirement is outlined below:

a) Records of waste movements

Daily records shall be maintained for the waste accepted and treated waste removed from the site. This record shall include the following minimum details:

- (i) **Waste accepted:** -Records on day-to-day basis (as per the format given at **Annexure-II**) shall be maintained with respect to the waste collection date, name of the healthcare unit with bar code, waste category as per BMWM Rules, category-wise quantity of waste accepted, vehicle registration number used for collection of bio-medical waste from member health care facilities, time at which waste collected from member HCFs, name of the vehicle driver and his signature and waste receiving date & time (at CBWTF site). Similar information to be acknowledged to the member health care facility by the CBWTF operator on daily basis.
- (ii) **Treated waste to be disposed:-** Date, treated waste type, Quantity, vehicle number, disposal as stipulated under BMWM Rules.

b) Logbook for the treatment equipment

A logbook shall be maintained for each treatment equipment installed at the site and shall include the following:

- (i) The weight of each batch.
- (ii) The categories of waste as per the Rules.
- (iii) The time, date and duration of each treatment cycle and total hours of operations.
- (iv) The complete details of all operational parameters during each cycle.

Log book to be maintained for operating the incinerator/plasma pyrolysis as well as the autoclave as per the formats given at **Annexure -III**.

c) Monitoring and reporting of operations in the CBWTF:

The monitoring of the key operating parameters of treatment equipment provides several benefits. First, monitoring provides the operator with information needed to make decisions on necessary combustion control adjustments. Second, properly maintained monitoring records can provide useful information for identifying operating trends and potential maintenance problems. Following are the suggested parameters for monitoring of the treatment equipment

(i) Monitoring of operating parameters of the incinerator/plasma pyrolysis:
Following operating parameters can be monitored in case of incinerator/plasma pyrolysis:

- Waste charge rate.
- Combustion gas temperature in primary and secondary chamber as well as the temperature of the stack exit gas (flue gas).
- Condition of the draft (negative draft in primary chamber).
- Combustion gas oxygen level in primary and secondary chamber as well as stack exit gas.
- Air flow rate through the incinerator/plasma pyrolysis.
- Carbon-Di-Oxide (CO₂), Oxygen (O₂) and Carbon Monoxide (CO) level in the flue gas.
- Quantity of auxiliary fuel usage as well as the power consumption (in every batch).
- Pressure drop in the primary chamber and APCD attached with the incinerator/plasma pyrolysis and
- Bottom ash or slag quality (for Total Organic Carbon (TOC) as well as loss on ignition and the hazardous constituents (at least once in a quarter).

(ii) Monitoring of operating parameters of the Autoclave: Following operating parameters can be monitored during the sterilization using autoclave:

- Time at which sterilization started and time at which sterilization completed.
- Temperature conditions maintained throughout the sterilization
- Conditions of pressure maintained throughout the sterilization
- Duration of sterilization
- Validation test results

Records concerning the above parameters need to be maintained and checked periodically for taking remedial measures during the operation of the incinerator or plasma pyrolysis or autoclave. In case of other treatment processes, the operational conditions as well as the efficacy tests to be complied with as per the standards prescribed under the BMW Rules.

(iii) Frequency of monitoring:

The CBWTF operator shall carry out following tests through a NABL approved laboratory or a laboratory approved under the Environment (Protection) Act, 1986, as

per the frequency stipulated under the BMWM Rules or as prescribed by the SPCB/PCC and record of such analysis results shall be maintained and submitted to the prescribed authority (SPCB/PCC), as suggested below:

- **Liquid effluent:** Parameters such as pH, Suspended Solids, Oil & Grease, BOD, COD, Bio-assay for liquid effluent being discharged from the CBWTF be monitored as per the Consent conditions or once in a quarter and such records maintained and submitted to SPCB/PCC.

- **Stack emission monitoring:**

In case of the BMW incinerators which came after 28.03.2016, the Stack Emission shall be monitored (under optimum capacity) for parameters such as Particulate Matter, HCl, NO_x, Hg & compounds and combustion efficiency *once in three months* as required under schedule II of the Bio-medical Waste Management Rules 2016 (All monitored values shall be corrected to 11% Oxygen on dry basis). In case of dioxins and furans, monitoring should be done *once in a year* (monitored values shall be corrected to 11% Oxygen on dry basis). In case of the incinerators (existing prior to the notification of BMWM Rules, 2016), new incinerators standards are required to be complied within two years i.e., by 27.03.2018.

- **Validation test of autoclave/microwave/chemical treatment/dry heat sterilization:**

Suggested validation test for treatment of bio-medical waste by autoclave/microwave/chemical treatment/Dry heat sterilization is given in **Table 1**.

Table 1: Suggested validation test for treatment of bio-medical waste by autoclave/microwave/chemical treatment/Dry heat sterilization

S. No	Type of equipment used for treatment of bio-medical waste	Type of Validation Test	Frequency
(i)	Autoclave	(i) biological indicator strips or vials Geobacillus stearothermophilus spores with at least 1×10^6 spores),	once in three months
		(ii) chemical indicator strip or tape	each batch of waste treated
(ii)	Microwave	Bacillus atrophaeus spores using vials or spore strips with at least 1×10^4 spores per detachable strip	Recommended: once in three months
(iii)	Chemical treatment followed by shredding	Bacillus Subtilis (ATCC 19659)- 4 Log ₁₀ reduction or greater	Once in a week
(iv)	Dry heat sterilisation	consistently kill the biological indicator Geobacillus Stearothermophilus or Bacillus Atropheaus spores using vials with at least 6 log ₁₀ spores per ml.	Once in three months
		A chemical indicator strip or tape	Once in a week

d) Site Records:

Site records shall include the following:

- (i) All the approvals obtained from other concerned departments other than the prescribed authority;
- (ii) Details of construction or engineering works;
- (iii) Maintenance schedule, breakdowns/trouble shootings and remedial actions;
- (iv) Emergencies;
- (v) Incidents of unacceptable waste received and the action taken; and
- (vi) Details of site inspections by the officials of the regulatory authorities, purpose of visits with date and necessary actions initiated on the observations.

Daily, monthly and annual summary records of all the above shall be maintained and made available at the site for inspection and same submitted whenever required by an authorized official of the concerned regulatory authorities.

12) Collection and transportation of bio-medical waste

The collection and transportation of bio-medical waste shall be carried out in a manner so as to prevent any possible hazard to human health and environment. Collection and transportation are the two operations where the chances of segregated bio-medical waste coming in contact with the public, rag pickers, animals/birds, etc. are high. Therefore, all care shall be taken to ensure that the segregated bio-medical waste handed over by the healthcare units reach CBWTF without any damage, spillage or unauthorized access by public, animals etc. A responsible person from the CBWTF operator shall always accompany the vehicle to supervise the collection and transportation of bio-medical waste. Also, the private transport vehicles should not be authorised by the SPCBs/PCCs only for transportation of the Bio-medical Waste. The CBWTF operator should be made responsible for collection and transportation of bio-medical waste.

a) Collection of bio-medical waste:

Generator of the bio-medical waste is responsible for providing segregated waste in accordance with the provisions of the Bio-medical Waste Management Rules, 2016, to the CBWTF operator. Dedicated temporary storage at healthcare unit shall be designated. The coloured bags handed over by the healthcare units shall be collected in similar coloured containers with proper cover. Each bag shall be labeled as per Schedule IV of the Bio-medical Waste Management Rules as well as with bar coding system (to be complied by the occupier or operator of a CBWTF as per BMWM Rules) so that at any time, the healthcare units can be traced back that are not segregating the bio-medical wastes as per BMWM Rules. The coloured containers should be strong enough to withstand any possible damage that may occur during loading, transportation or unloading of such containers. These containers shall also be labeled as per Schedule IV of the Rules. Sharps shall be collected in puncture resistant container. The person responsible for collection of bio-medical wastes shall also carry a register with him to maintain the records such as name of the healthcare unit, the type and quantity of waste received, time at which waste collected from the member HCF, signature of the authorised person from the healthcare unit etc. During transportation, the containers should be covered in order to prevent exposure of public to odours and contamination.

(b) Transportation of the collected bio-medical waste to the CBWTF:

All the vehicles used by the CBWTF operator shall not be sub-letted or contract vehicles should not be used by the CBWTF operator. All the vehicles owned by the CBWTF operator and intended only for collection of bio-medical waste from the member health care facilities should be registered under the Motor Vehicle Act with the respective RTO/Transport Department and such vehicle numbers should also be registered with the respective SPCB/PCC for the purpose of collection of bio-medical waste from the member health care facilities. The bio-medical waste collected in designated coloured containers shall be transported to the CBWTF in a fully covered vehicle. Such vehicle shall be dedicated for transportation of bio-medical waste only. Depending upon the volume of the wastes to be transported, the vehicle may be a two or three-wheeler, light motor vehicle or heavy duty vehicle. In either case, the vehicle must possess the following:

- (i) Transportation vehicle shall be fitted with GPS to track the movement of the vehicle.
 - (ii) Separate cabins shall be provided for driver/staff as well as for placing the designated colour coded bio-medical waste containers.
 - (iii) Two wheeler registered under the Motor Vehicle Act shall be permitted for collection of bio-medical waste only from the clinics or dispensaries located in places where the lanes are narrow and not easily accessible to four wheeler vehicles. Such two wheeler vehicle (s) should have a provision of a suitable fixed waste collection box marked with bio-hazard symbol, contact details, proper lid, emergency spill collection procedure, first aid box and manifest record in accordance with the BMWM Rules
 - (iv) The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation.
 - (v) The waste cabin may be designed for storing waste containers in tiers and also should be provided with a lighting provision.
 - (vi) The waste cabin shall be so designed that it is easy to wash and disinfect.
 - (vii) The inner surface of the waste cabin shall be made of smooth surface to minimize water retention.
-

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- (viii) The waste cabin shall have provisions for sufficient openings in the rear and/or sides so that waste containers can be easily loaded and unloaded.
 - (ix) The vehicle shall be labeled with the bio-hazard symbol (as per Schedule IV of the BMWM Rules) and should display the name, address and contact telephone and mobile number of the CBWTF.
 - (x) The vehicle driver should carry always valid registration of the vehicle obtained from the concerned transport authority and also carry valid 'pollution under control certificate' issued by the authorized certificate issuing agency.

Depending upon the area to be covered under the CBWTF, the route of transportation shall be worked out. The transportation routes of the vehicle shall be designed for optimum travel distance and to cover all member healthcare units of the CBWTF. The CBWTF operator should ensure online and real time tracking & monitoring provisions (GPS provision) should be given access with passwords to the SPCB/PCC and CPCB to cross check the movement of the transportation vehicles on any time by the SPCB/PCC/CPCB. As far as possible, the transportation shall be carried out during non-peak traffic hours. If the area to be covered is very large, a satellite station may be established to store the bio-medical waste collected from the adjoining areas. The wastes so stored at satellite station may then be transported to the CBWTF in a big vehicle. It shall be ensured that the total time taken from generation of bio-medical waste to its treatment, which also includes collection and transportation time, shall not exceed 48 hours.

13) Disposal option of solid waste generated from the CBWTF

Treated plastic waste, incineration ash, treated waste sharps and glass waste, Oil & Grease waste and ETP sludge are generally generated from the CBWTF from the treatment systems such as autoclaving/microwaving, incineration, chemical disinfection and effluent treatment plant respectively. The treated bio-medical waste shall be disposed as per the options suggested in the **Table 2** given below:

Table 2: Suggested Disposal option of solid waste generated from the CBWTF

Sl. No.	Treated Waste Category	Suggested Treatment and Disposal Options
1.	Plastic wastes after disinfection and shredding	Plastic waste should not be sent to landfill sites. Treated plastic waste to be (i) sent to registered or authorized recyclers (or) (ii) for energy recovery (or) (iii) for diesel or fuel oil recovery (or) (iv) for road making, whichever is possible.
2.	Disinfected Sharps (including needles and syringes) (i.e., Treatment by Autoclaving or Dry Heat Sterilization followed by shredding or mutilation combination of shredding cum autoclaving)	Encapsulation in metal container or cements concrete; (or) sent for final disposal to iron foundries (having consent to operate from the SPCBs/PCCs (or) sanitary landfill or designated concrete waste sharp pit.
3.	Incineration ash	Incineration ash (ash from incineration of any bio-medical waste) shall be disposed through hazardous waste treatment, storage and disposal facility (TSDF), if toxic or hazardous constituents are present beyond the prescribed limits as given in Schedule -II of the Hazardous and Other Waste Management & Transboundary Movement Rules or as revised from time to time.
4.	Other treated solid wastes like Glass waste	Disinfection (by soaking the washed glass waste after cleaning with detergent and Sodium Hypochlorite treatment) or through autoclaving or microwaving or hydroplaning and then sent for recycling.
5.	Oil & Grease	By Incineration
6.	ETP Sludge	After drying in sludge drying beds or removal of moisture content using 'Filter Press' and such ETP sludge shall be given to CBWTF for incineration or to the hazardous waste treatment, storage and disposal facility (HWTSDF) for disposal in Secured Landfill
7.	Hazardous Waste	Disposal through a TSDF located nearby following the manifest as per the Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016

14) Cost to be charged by the CBWTF Operator for the Health Care Facilities

Cost to be charged from the healthcare facilities plays an important role in financial viability and sustainable operation of a CBWTF project, for providing the best treatment services to the Health Care Units and for ensuring compliance to the BMWM Rules. The cost shall be so worked out that neither it becomes a monopoly of the CBWTF operator nor the interest of the CBWTF operator is overlooked. It is recommended that cost to be charged from the healthcare units, depending on the size, no, of beds and the distance from the location of the CBWTF and same shall be worked out in consultation with the concerned SPCB/PCC and the local Medical Association, keeping in view the following options:

- (a) In case of non-bedded health care units, fixed charges depending on the average quantity of waste generation per day, in case of the nursing homes/clinics/sample collection Centres /Dental Centres, dispensary, pathological laboratory, blood banks, and other non-bedded hospitals irrespective of their system of medicine including ayush hospitals.
- (b) In case of bedded hospitals, fixed charges per bed per day basis and based on the no. of beds for which consents under the Water Act, 1974/Air Act, 1981 and authorization granted under the BMWM Rules, by the prescribed authority

Note:

- (i) Rates are required to be revised once in a year based on the Wholesale Price Index (WPI Index) or Consumer Price Index (CPI Index) (considering the prevailing market price especially in respect of the labour expenses, diesel prices, electricity, operating cost etc..), by the State Advisory Committee in consultation with the concerned SPCB/PCC, local Medical Association and the representatives of the CBWTF Association
- (ii) The Health Care Facilities are required to ensure timely payments to the CBWTFs for ensuring timely treatment services in compliance to the BMWM Rules as well as agreement made with the concerned CBWTF Operator.

15) Check list for development of CBWTF

The criteria for development of CBWTF have been discussed in detail in the

Previous sections. However, to have at a glance check in developing CBWTF, checklist is reproduced for convenience and is annexed (**Annexure-IV**).

16) Periodic inspection/monitoring or performance evaluation of the CBWTF

To have uniformity in performance evaluation of the CBWTF throughout the country, a check list for performance evaluation of the CBWTF for carrying out inspection/monitoring/compliance verification has been prepared and is annexed (**Annexure -V**). All the prescribed authority (SPCB/PCC) shall inspect the CBWTF at least once in six months located in the respective State/UT and a copy of the inspection reports shall be submitted to CPCB and MoEF & CC along with a copy of the action taken for ensuring compliance to the BMWM Rules and CPCB guidelines issued from time to time and also such information is required to be uploaded in SPCB/PCC website. CPCB shall carryout random inspection of the CBWTFs once in a quarter and any violations observed further actions shall be initiated by CPCB if required under the Environment (Protection) Act, 1986.

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Annexure-I

Coverage area-wise gap analysis for assessing additional BMW treatment capacity requirement

S. No	Coverage area (indicate areas covered by a CBWTF in the State/UT)	No. of HCFs		No. of Beds covered	Total estimated BMW generation in Kg/day	Total existing treatment capacity in Kg					Total BMW Treated and Disposed in Kg/day	Gap between total BMW Generation and the Existing BMW Treatment Capacity in Kg	Remarks (Whether additional Treatment Capacity is required or not)	
		Bedded	Non-bedded			Incineration	Autoclaving/ Hydroclaving/ microwaving	Chemical disinfection	Deep burial	Any other mode of disposal			Yes	No
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)

Note: Above gap analysis coverage area-wise is required to be prepared once in five years and should be shown or depicted in a Map of State/UT.

Annexure- II

Format for maintaining the records by the CBWTF Operator alongwith the transportation Vehicle used for collection of bio-medical waste from the member HCFs

- Name of the CBWTF : _____
- Address of the CBWTF with contact details : _____
- Vehicle Registration Number (certificate to be carried by the vehicle driver) : _____
- Route covered (indicate places) by the vehicle : _____

Date	Vehicle number and the Time of arrival of the vehicle	Vehicle Speedo meter readings in KM		Name of the HCF address and the bar code number from whom waste collected	Category-wise quantity of bio-medical waste received in kg				Total BMW collected by the CBWTF		Name of the Vehicle driver with	Signatures	
		Initial	Final		Yellow	Red	Blue	Out dated medicines	White- Waste Sharps	Total No. of Bags		Total waste	Vehicle Driver
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)

Note: Above format is required to be maintained in duplicate both by the CBWTF Operator and the member HCF

Annexure – IV**Check List for Development of a Common Bio-medical Waste Treatment and Disposal Facility & For issuing 'Consent to Establishment under Water & Air Acts**

-
1. Name of the Proponent :
 2. Proposed location of the CBWTF :
 3. No. of HCFs in the locality :
 4. No. beds :
 5. Total Bio-medical Waste Generation in kg/day :
 - (i) Incinerable in kg/day :
 - (ii) Autoclavable in kg/day :
 - (iii) Glass waste in kg/day :
 - (iv) Waste sharps in kg/day :

 6. **Proposed location of the CBWTF:** located away from
 - a) Residential area : Yes No
 - b) Sensitive area : Yes No
 - c) Industrial area : Yes No
 - d) Is it as a part of TSDF : Yes No
 - e) Is the facility proposed in Hilly areas : Yes No
 - d) Buffer distance of 500 m available : Yes No

 7. **Proposed land area for CBWTF:**
 - a) Area about 1 acre : Yes No
 - b) Area less than 1 Acre : Yes No
 - c) Area more than 1 Acre : Yes No

 8. **Proposed coverage area of the CBWTF:**
 - a) Any facility located upto a radius of 75 KM from the proposed locality : Yes No
 - b) No. of beds covered by the existing facility/proposed facility:
 - (i) more than 10, 000 beds : Yes No
 - (ii) less than 10,000 beds : Yes No
 - c) Is there any CBWTF within the radius of 75 KM : Yes No
 - d) BMW Waste generation in a coverage area under consideration: Kg/day
-

- e) Existing CBWTF treatment Capacity :
- (a) Incineration/plasma pyrolysis :..... Kg/day
- (b) Autoclave/hydroclave :Kg/day
- f) Is locality requires any additional capacity (within a radius of 75 KMs)?.
- : Yes No
- (i) If so, indicate reason:.....

9. Requirement of Treatment Facility: Following treatment facilities shall be provided in a CBWTF:

- a) Incineration : Yes No
- b) Autoclave (Pre-vacuum horizontal feeding) / Hydroclave / Microwave. : Yes No
- c) Shredder : Yes No
- d) Sharp pit (with drawing details) : Yes No
- e) Provision for floor washing/vehicle washing: Yes No
- f) Effluent Treatment Plant : Yes No
- g) Secured land fill/Disposal of ash in TSDF : Yes No
- h) Other provisions as per CPCB guidelines : Yes No

10. Segregation

- (i). Segregation shall be as per the Bio-medical Waste Management Rules, 2016 as amended as well as compatible with treatment facilities at CBWTF
- (ii). Occupier/Generator is responsible for providing segregated waste to the operator.

11. Collection

- (i) Respective coloured bags provided with bar code should be kept in similar coloured container i.e. coloured bags shall not be directly kept in vehicle.
- (ii) Sharps shall be collected in puncture resistant, leak proof, rigid containers.
- (iii) Temporary storage at healthcare unit shall be designated.

12. Transport Vehicle

- (I) Dedicated vehicles for collection of Bio-medical waste : Yes No
- (II) Separate cabins shall be provided for driver/staff and the bio-medical waste containers : Yes No

- (III) The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation : Yes No
- (I) The waste cabin may be designed for storing waste containers in tiers : Yes No
- (V) The waste cabin shall be so designed that it is easy to wash and disinfect. : Yes No
- (VI) The inner surface of the waste cabin shall be made of smooth surface to minimize water retention : Yes No
- (VII) The waste cabin shall have provisions of sufficient openings in the rear and/or sides so that waste containers can be easily loaded and unloaded : Yes No
- (VIII) The vehicle shall be labeled with the bio-hazard symbol (as per Schedule IV of BMWM Rules) and should display the name, address and telephone number of the CBWTF : Yes No
- (IX) Other provision as per CPCB guidelines : Yes No

13. Storage

- (I) Sufficient ventilated storage space for untreated and treated bio-medical waste shall be provided. : Yes No
- (II) The flooring and walls (to a height of 2M from floor) shall be finished with smooth and fine material. There shall be minimum number of joints. : Yes No

14. Record Keeping

- (I) Documents such as collection advice taken from health care units for each category of waste, records of waste movements, logbook for the equipment and site records shall be maintained. : Yes No
- (II) All the record (five year) shall be available at the CBWTF site for inspection. : Yes No

15. Proposed Treated Waste Disposal method:

- (i). Incineration ash - Secured landfill/near by TSDF : Yes No
- (ii). Plastic waste after disinfection and shredding –Registered Recycling Unit : Yes No
- (iii). Sharps, after disinfection (if encapsulated) - Municipal landfill : Yes No
- (iv). Treated wastewater –Discharge into sewer/drain or recycling in APCD

- (v). Oil & grease –By incineration: : Yes No
- (VI). Any other mode of disposal of recyclable waste: : Yes No
- (If so, pl. indicate)

16. Estimated energy consumption and fuel consumption per month :

- (i) Estimated energy consumption per month
- (a) General lighting in the facility :
- (b) Incinerator :
- (c) Autoclave/microwave :
- (d) Shredder :
- (e) ETP :
- (f) Any other :
- (ii) Estimated fuel consumption:
- (a) Diesel consumption :..... in KI per month
- (b) No. of hours of operation of DG Set :
- (c) No. of hours of incineration :

17. Whether the proponent obtained necessary approvals from the concerned departments as required : Yes No

(i) If yes, attach details

18. Whether the proponent obtained EC as per EIA 2006 and the amendments made thereof : Yes No

(i) If yes, attach a copy of the EC obtained from the concerned

19. Whether the proposal recommended for issuing consent to establish : Yes No

(Signature of the official verified with date)

Annexure – V

**Check List for Performance Evaluation of the
Common Bio-medical Waste Treatment and Disposal Facility (CBWTF)**

S.No.	Details	Particulars
01.	Name of CBWTF with contact details	:
02.	Date of visit	:
03.	Location details of the CBWTF	: <ul style="list-style-type: none"> a) Near to Residential area: :Yes <input type="checkbox"/> No <input type="checkbox"/> b) In/near Sensitive area: Yes <input type="checkbox"/> No <input type="checkbox"/> c) In Industrial area : Yes <input type="checkbox"/> No <input type="checkbox"/> d) Is there a buffer zone of 500 m: Yes <input type="checkbox"/> No <input type="checkbox"/> Indicate exact distance: _____ in KM e) Is it as a part of TSDF: Yes <input type="checkbox"/> No <input type="checkbox"/> If so, distance of TSDF from the nearest CBWTF:KM.. f) Is the facility proposed in Metropolitan city: Yes <input type="checkbox"/> No <input type="checkbox"/> (i)Name of the City: (ii)Population of the City (as per latest census): g) Is the facility proposed in Hilly area : Yes <input type="checkbox"/> No <input type="checkbox"/> (i)Name of the Town/City:
04	Month / year of establishment and the Consents status	: Establishment Month/Year :
05.	CBWTF set up by	:
06.	CBWTF operated by	:
07.	Total number of healthcare facilities and beds covered (as on date of visit)	: <ul style="list-style-type: none"> No. of HCFs : No. of Beds : No. of HCFs and beds upto 75 KM radius:
08.	Total BMW Treatment Capacity of CBWTF (in kg / day)	: <ul style="list-style-type: none"> Incineration : Autoclave : Any other treatment and disposal:

S.No.	Details	Particulars
09.	Consents and Authorization details :	
9.1	Consent under Water (Prevention and Control of Pollution) Act, 1974 :	<input type="checkbox"/> Applied for <input type="checkbox"/> Not Applied for <input type="checkbox"/> Possess Valid Consent <input type="checkbox"/> Not renewed <input type="checkbox"/> No consent If obtained: Consent is valid upto and issued bySPCB/PCC vide letter dated
9.2	Consent under Air (Prevention and Control of Pollution) Act, 1981 :	<input type="checkbox"/> Applied for <input type="checkbox"/> Not Applied for <input type="checkbox"/> Possess Valid Consent <input type="checkbox"/> Not renewed <input type="checkbox"/> No consent If obtained: Consent is valid upto and issued bySPCB/PCC vide letter dated
9.3	Environmental Clearance (EC)	<input type="checkbox"/> Applied for <input type="checkbox"/> Not applied <input type="checkbox"/> Obtained <input type="checkbox"/> Not obtained If obtained: EC issued by SEIAA or MoEF& CC vide letter dated
9.4	Authorization under BMW Rules, 1998 :	<input type="checkbox"/> Applied for <input type="checkbox"/> Not Applied for <input type="checkbox"/> Possess Valid Authorisation <input type="checkbox"/> Not renewed <input type="checkbox"/> No Authorisation If obtained: Authorisation is valid upto and issued bySPCB/PCC vide letter dated
10.	Investment in setting up the CBWTF :	
11.	Area of plot size for CBWTF (Sq. ft.) :	
12	Annual Report submission for the year	Submitted before due date : :Yes <input type="checkbox"/> No <input type="checkbox"/> If yes, provide details of waste collected, received and treated & disposed of:
12.	Coverage area of CBWTF (radius in KM covered)	Coverage area upto 75 km radius: Yes <input type="checkbox"/> No <input type="checkbox"/>
13.	Name of Districts/Cities / places being covered :	(Pl. indicate Districts or places covered:.....) W.r.to the CBWTF (i) Farthest HCF located at :KM (ii) Nearest HCF located at :KM.

S.No.	Details	Particulars
14.	Daily operation schedule (timings)	: (i) Collection: ...AM to PM. (ii) Incineration:....AM toPM (iii) Whether waste from member HCFs collected in holidays: <input type="checkbox"/> Yes <input type="checkbox"/> No
15.	Cost charged to the healthcare facilities	: (i) Charges in Rs..... (ii) Is the cost to be levied suggested by:Organisation
16.	Total quantity of bio-medical waste treated: kg/day (avg.)	
16.1	Incinerable	: %
16.2	Autoclaving	:%
16.3	Others (please specify waste type-wise)	:%
17.	Staff involvement in CBWTF operation (number of persons):	
17.1	Managerial Administration /	:
17.2	Equipment operations	:
17.3	Transportation of BMW	: No. of Drivers: No. of Helpers:
17.4	Sanitation and others	:
17.5	Total persons excluding managers	:
18.0	Collection and Transportation of bio-medical waste from member HCFs :	
18.1	No. of Vehicles used for collection of waste from member HCFs	: (i) Four Wheelers:Nos and Vehicle Numbers: (ii) Two Wheelers :.....Nos and Vehicle Numbers:.....
18.2	Vehicles are labeled as per BMW Rules, 2016	: <input type="checkbox"/> Satisfactory <input type="checkbox"/> No satisfactory
18.3	Vehicles used are as per CPCB Guidelines	: <input type="checkbox"/> Satisfactory <input type="checkbox"/> No satisfactory
18.4	Vehicles attached with the GPS provision as per BMW Rules 2016	: <input type="checkbox"/> Satisfactory <input type="checkbox"/> No satisfactory
18.5	Whether waste collected from member HCFs adopted Bar coding system ?	: <input type="checkbox"/> Yes <input type="checkbox"/> No

S.No.	Details	Particulars												
19.0	Temporary untreated waste storage area	: <input type="checkbox"/> Satisfactory <input type="checkbox"/> No satisfactory												
20.0	Mode of conveyance of bio-medical waste from untreated waste storage area to the treatment equipment within the CBWTF	: <input type="checkbox"/> Closed Trolley/Pull cart with bio-hazard symbol <input type="checkbox"/> No Closed Trolley/Pull cart <input type="checkbox"/> Others like												
21.0	Treatment equipment installed at CBWTF													
21.1	Incinerator/plasma pyrolysis capacity and make	: (i) No. of Incinerators including standby: (ii) Incineration capacity: kg /hrKg/day.												
21.2	Daily Operation schedule of the incinerator /plasma pyrolysis (timings)	:AM toPM (or)PM toAM Whether bio-medical waste collected from member HCFs is treated during holidays: Yes <input type="checkbox"/> No <input type="checkbox"/>												
21.3	Consumption of auxiliary fuels	: <table border="1"> <thead> <tr> <th>S. No</th> <th>Type of Fuel</th> <th>Consumption Quantity in liters per day</th> <th>Bill numbers of purchase of fuel</th> </tr> </thead> <tbody> <tr> <td>a)</td> <td></td> <td></td> <td></td> </tr> <tr> <td>b)</td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	S. No	Type of Fuel	Consumption Quantity in liters per day	Bill numbers of purchase of fuel	a)				b)			
S. No	Type of Fuel	Consumption Quantity in liters per day	Bill numbers of purchase of fuel											
a)														
b)														
21.4	Stack attached with the incinerator /plasma pyrolysis	: (i) Stack Diameter: m (ii) Stack Height : m above Ground Level												
21.5	Monitoring provision attached with the stack	: <input type="checkbox"/> Platform <input type="checkbox"/> Porthole <input type="checkbox"/> access to the platform (Steps/Monkey Ladder/any other.....)												
21.6	Is stack monitoring provision satisfactory and as per CPCB guidelines	: <input type="checkbox"/> Yes <input type="checkbox"/> No												
21.7	air pollution control systems attached with the incinerator/plasma pyrolysis	: (i) Quenching : <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Venturi scrubber : <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Droplet separator : <input type="checkbox"/> Yes <input type="checkbox"/> No (iv) Mist eliminator : <input type="checkbox"/> Yes <input type="checkbox"/> No (v) Filters : <input type="checkbox"/> Yes <input type="checkbox"/> No (vi) Lime and Activated Carbon injection: : <input type="checkbox"/> Yes <input type="checkbox"/> No												

S.No.	Details	Particulars
		(vii) ID Fan : <input type="checkbox"/> Yes <input type="checkbox"/> No (viii) Any other : (Pl. indicate)
21.8	Waste feeding mechanism :	(i) Manual feeding : <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) PLC based Automatic feeding : <input type="checkbox"/> Yes <input type="checkbox"/> No
21.9	Is PLC and automatic recording system (for recording operating parameters of the incinerator) attached with the incinerator/plasma pyrolysis :	(i) PLC synchronized with waste feeding mechanism & in working condition: <input type="checkbox"/> Yes <input type="checkbox"/> No (I) PLC synchronized and recording system attached with incinerator and in working condition: <input type="checkbox"/> Yes <input type="checkbox"/> No
21.10	Operational conditions of the Incineration/plasma pyrolysis as observed during the visit :	(i) Whether burners in working condition: <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Temperature maintained in Primary Chamber (range) : ^o C (iii) Temperature maintained in Secondary Chamber (range):..... ^o C (iv) Negative draft in Primacy Chamber :mm of water column (v) Pressure drop in the Venturi: mm of water column
21.11	Is continuous on-line monitoring system/Flue gas analyser attached with the incinerator/plasma pyrolysis for flue gas analysis (i.e CO, O ₂ and CO ₂) :	(i) Is continuous online monitoring system (COMS) attached with incinerator: <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Observed values of flue gas parameters: CO ₂ : .%; O ₂ : % and CO: % (iii) Observed Combustion Efficiency:% (iv) Observed values of stack emissions as per COMS
21.12	Emergency and Fire safety measures adopted within the facility is adequate :	Is Emergency stack attached with the incinerator: <input type="checkbox"/> Yes <input type="checkbox"/> No Whether fire safety measures adopted (Fire Extinguishers, Sand buckets etc.): <input type="checkbox"/> Yes <input type="checkbox"/> No
21.13	Log book for incinerator/ plasma pyrolysis is maintained and satisfactory :	Log Book Maintained: <input type="checkbox"/> Yes <input type="checkbox"/> No Log Book Maintained is satisfactory : <input type="checkbox"/> Yes <input type="checkbox"/> No

S.No.	Details	Particulars
21.14	Details of heat recovery system installed with incinerator/plasma pyrolysis	: <input type="checkbox"/> Yes <input type="checkbox"/> No
22.0	Capacity of autoclave and-- make	: Autoclave of capacitykg/cycle and make installed.
22.1	Operating conditions of autoclave/microwave as observed during the visit	: Operating parameters observed: (i) Temperature : in °C (ii) Pressure : in psi (iii) Residence time : in minutes
22.2	Provision made for the autoclave /microwave	: Trolley for waste feeding : <input type="checkbox"/> Yes <input type="checkbox"/> No Graphic or computer recording device attached: <input type="checkbox"/> Yes <input type="checkbox"/> No
22.3	Spore test or strip test conducted regularly and records maintained	: <input type="checkbox"/> Yes <input type="checkbox"/> No Pl. indicate frequency of Strip test conducted: every batch /once in a week /quarterly /yearly Pl. indicate frequency of Spore test conducted: every batch /once in a week /quarterly /yearly
22.4	Performance of autoclave by spore testing or routine test	: <input type="checkbox"/> Satisfactory <input type="checkbox"/> Not satisfactory
22.5	Log book maintained for autoclave is satisfactory	: Log Book Maintained: <input type="checkbox"/> Yes <input type="checkbox"/> No Log Book Maintained is satisfactory : <input type="checkbox"/> Yes <input type="checkbox"/> No
23.0	Capacity of shredder and make	: kg/hr. Self-designed & got fabricated locally.
24.0	Details of sharp pit / Encapsulation facility	: (i) Sharp Pit provided : <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Is it as per CPCB guideline : <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Records maintained : <input type="checkbox"/> Yes <input type="checkbox"/> No (iv) Total quantity of waste sharps stored: (v) Total quantity of waste sharps treated and disposed:
25.0	Water Balance	
25.1	Source and quantity of water intake per day (cu.m / day)	: Water consumption source: Water is drawn at KLD approximately. Is magnetic water flow meter attached to the water source/water storage tank : <input type="checkbox"/> Yes <input type="checkbox"/> No

S.No.	Details	Particulars																
		<p>Magnetic water flow meter readings as per record (for last month): 1st Day of Month : Last day of month : Magnetic Flow meter as observed during the visit:</p> <table border="1" data-bbox="746 611 1401 831"> <thead> <tr> <th data-bbox="746 611 826 685">S. No</th> <th data-bbox="826 611 1038 685">Month</th> <th colspan="2" data-bbox="1038 611 1401 640">Magnetic flow meter reading</th> </tr> <tr> <td colspan="2"></td> <th data-bbox="1038 640 1222 685">Initial</th> <th data-bbox="1222 640 1401 685">Final</th> </tr> </thead> <tbody> <tr> <td data-bbox="746 685 826 745">(1)</td> <td data-bbox="826 685 1038 745">Previous month</td> <td data-bbox="1038 685 1222 745"></td> <td data-bbox="1222 685 1401 745"></td> </tr> <tr> <td data-bbox="746 745 826 831">(2)</td> <td data-bbox="826 745 1038 831">On the date of visit:.....</td> <td data-bbox="1038 745 1222 831"></td> <td data-bbox="1222 745 1401 831"></td> </tr> </tbody> </table> <p>If water requirement is met from outside through tankers, pl. provide No. of Tankers procured in a previous six months: Total quantity of water consumed during the previous six months : in KLD</p>	S. No	Month	Magnetic flow meter reading				Initial	Final	(1)	Previous month			(2)	On the date of visit:.....		
S. No	Month	Magnetic flow meter reading																
		Initial	Final															
(1)	Previous month																	
(2)	On the date of visit:.....																	
25.2	Break up of water usage (such as washing, scrubbing etc.)	Scrubber – KL/hr or KLD Washing – KLD Disinfections – KLD Gardening – KLD Domestic – KLD																
26.0	Total wastewater effluent generated per day	AboutKLD generated Quantity of treated water reused/recycled in %: Any other mode of disposal:																
27.	Effluent treatment plant details																	
27.1	ETP Capacity	: KL/Cycle																
27.2	Flow Chart of ETP	: ETP comprising of: Unit operations																
27.3	Intake and Discharge of ETP	: <ul style="list-style-type: none"> (i) Magnetic Flow measuring device provided at the outlet of ETP: <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Energy meter attached to the ETP: <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Energy consumed over a period of one month: = Units (iv) pH meter attached at the outlet of ETP: <input type="checkbox"/> Yes <input type="checkbox"/> No 																

S.No.	Details	Particulars
27.4	Final mode of disposal of treated water	(i) Is treated wastewater complying with the discharge norms <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Is Treated water is reused in the scrubber: <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Is Treated water is reused for gardening: <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Is Treated water is discharged in drain: <input type="checkbox"/> Yes <input type="checkbox"/> No (iv) Is Treated water is discharged in open area: <input type="checkbox"/> Yes <input type="checkbox"/> No
28.	Status of infrastructure provided (Pl. indicate 'Yes / No' whichever is applicable)	
28.1	Separate treatment equipment room	<input type="checkbox"/> Yes <input type="checkbox"/> No
28.2	Main waste storage room	<input type="checkbox"/> Yes <input type="checkbox"/> No
28.3	Treated waste storage room	<input type="checkbox"/> Yes <input type="checkbox"/> No
28.4	Administrative room	<input type="checkbox"/> Yes <input type="checkbox"/> No
28.5	Generator set	<input type="checkbox"/> Yes <input type="checkbox"/> No
	(i) Capacity	:
	(ii) Is Stack attached as per DG Set norms	<input type="checkbox"/> Yes <input type="checkbox"/> No
	(iii) Is Acoustic enclosure provided as per DG Set norms	<input type="checkbox"/> Yes <input type="checkbox"/> No
	(iv) Is DG Set complying to the emissions norms and noise level norms	<input type="checkbox"/> Yes <input type="checkbox"/> No If so, pl. indicate latest monitoring results:
28.6	Site security (high walls, fencing, guarded gates etc.)	High walls on all four sides : <input type="checkbox"/> Yes <input type="checkbox"/> No Fencing on all the sides : <input type="checkbox"/> Yes <input type="checkbox"/> No Guarded Gates : <input type="checkbox"/> Yes <input type="checkbox"/> No Any other observation pl indicate:.....

S.No.	Details		Particulars	
28.7	Parking facility	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.8	Sign board	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.9	Green belt	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.10	Washing room	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.11	First aid box	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.12	Lighting arrangements in the facility	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.13	Odour problem remedial measures	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.14	Fire fighting and emergency facilities	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.15	Measures for control of pests / insects etc.	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.16	Protective gear for waste handlers	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.17	Telephone facility	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.18	Provision of washing, toilets and safe place for eating for the workers		<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.19	Fire alarm system provided in the facility		<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.	Record maintenance and record keeping details (Pl. indicate 'Yes / No' whichever is applicable)			
29.1	Waste Movement /Manifest record	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.2	Log book for treatment equipment	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.3	Site records	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.4	Incineration ash generation and final disposal records	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.5	Treated plastic waste generation and its sale to the registered recycler	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.6	Syringes treated and its final disposal record	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No

S.No.	Details	Particulars
29.7	Workers health status records	<input type="checkbox"/> Yes <input type="checkbox"/> No
29.8	Workers immunization records	<input type="checkbox"/> Yes <input type="checkbox"/> No
29.9	Medical and para-medical workers training records	<input type="checkbox"/> Yes <input type="checkbox"/> No
29.10	Whether records maintained with regard to the accidents (such as fire, spills and injury and measures taken)	<input type="checkbox"/> Yes <input type="checkbox"/> No
30.	Collection and transportation status (Yes / No)*	
30.1	Whether waste collected in a container of similar colour with label as per the Rules?	: <input type="checkbox"/> Yes <input type="checkbox"/> No
30.2	Whether the person who collects BMW maintain a register with him / her?	: <input type="checkbox"/> Yes <input type="checkbox"/> No
30.3	Has due attention have been given in vehicles to prevent spillage / pilferage/ loading / unloading etc.?	: <input type="checkbox"/> Yes <input type="checkbox"/> No
30.4	Is the vehicle labeled with the symbol and display the name, address, telephone number etc.?	: <input type="checkbox"/> Yes <input type="checkbox"/> No
30.5	Does the CBWTF operator use satellite station to store the waste?	: <input type="checkbox"/> Yes <input type="checkbox"/> No (If yes, give details.....)
30.6	The CBWTF operator collects waste daily or alternate day including	: <input type="checkbox"/> Yes <input type="checkbox"/> No

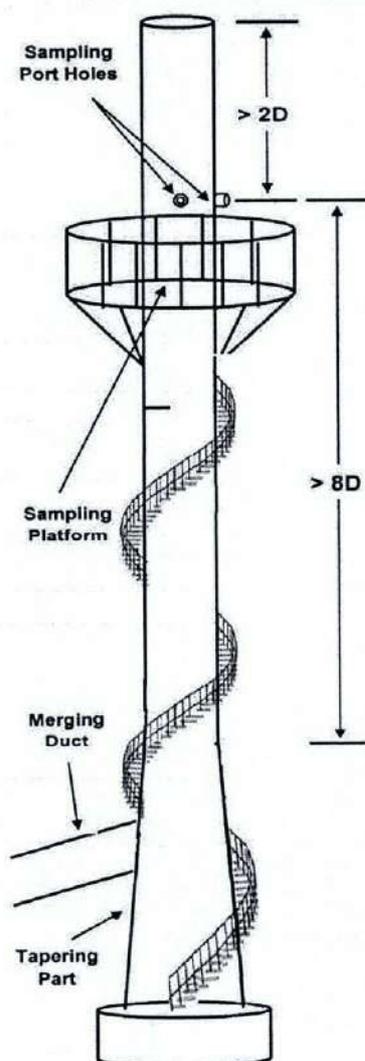
S.No.	Details	Particulars
	holidays?	
30.7	Whether waste treatment criterion of 48 hours is complied?	<input type="checkbox"/> Yes <input type="checkbox"/> No
31.	Disposal of treated waste:	
31.1	Plastic waste after treatment	Plastic waste Sold to: M/s. and approved bySPCB/PCC
31.2	Treated sharps	Treated syringes disposal by:..... or through M/s.....and approved bySPCB/PCC
31.3	Incineration ash	Incineration ash disposal by: Disposal in Sanitary Landfill: <input type="checkbox"/> Yes <input type="checkbox"/> No Disposal through TSDF: <input type="checkbox"/> Yes <input type="checkbox"/> No Any other mode :.....
31.4	Other treated solid wastes	
31.5	Oil & grease	
31.6	Treated wastewater	
32.	Frequency of incinerator / autoclave / microwave / hydroclave / ETP discharge effluent testing and name of the laboratory (specify approved or not under E(P) Act, 1986 or NABL Accredited Lab.). Give details of compliance / non-compliance)	(i) Reported monitoring frequency: (ii) Stack monitoring : Quarterly : <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Waste water : Monthly/Quarterly/Yearly (iv) Incineration ash : Monthly/Quarterly/Yearly (v) Name of the Laboratory conducted test: (vi) Is the Laboratory approved under E (P) Act, 1986/.....SPCB/PCC/ NABL: <input type="checkbox"/> Yes <input type="checkbox"/> No (vii) Copies of the analysis reports of treated effluent, incinerated ash, stack monitoring as (Annexures.....)
32.1	Frequency of site inspection by SPCBs/PCCs/CPCB/any other agencies	(i) No. of times in a year inspected by the SPCB/PCC: (ii) No. of times in a year inspected by the CPCB

S.No.	Details	Particulars																					
33.	Monitoring Results :																						
33.1	Incinerator stack emission (parameters stipulated in the Rules, temperature attainment in the chambers, residence time in the secondary chamber etc.)	<table border="1"> <thead> <tr> <th>Parameter</th> <th>PM</th> <th>HCl</th> <th>NOx</th> <th>Hg & compounds</th> <th>Dioxins and Furans</th> <th>C.E.</th> </tr> </thead> <tbody> <tr> <td>Date</td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>LIMIT</td> <td>50</td> <td>50</td> <td>400</td> <td>0.05</td> <td>0.1 ng TEQ per Nm³</td> <td>99.00%</td> </tr> </tbody> </table> <p>Date of monitoring: Note: All values are in mg/Nm³, except CE</p>	Parameter	PM	HCl	NOx	Hg & compounds	Dioxins and Furans	C.E.	Date							LIMIT	50	50	400	0.05	0.1 ng TEQ per Nm ³	99.00%
Parameter	PM	HCl	NOx	Hg & compounds	Dioxins and Furans	C.E.																	
Date																							
LIMIT	50	50	400	0.05	0.1 ng TEQ per Nm ³	99.00%																	
33.2	Whether Stack emission norms are complied with by the CBWTF	<input type="checkbox"/> Yes <input type="checkbox"/> No																					
33.3	Incineration ash characteristics	Characteristics as per Schedule –II of HOW (M&TM) Rules,2016 (Annexure-----) Is it hazardous waste as per HOWM&TM Rules, 2016: <input type="checkbox"/> Yes <input type="checkbox"/> No																					
33.4	ETP inlet/outlet characteristics	All values are in mg/l except pH <table border="1"> <thead> <tr> <th>Parameter</th> <th>pH</th> <th>TSS</th> <th>COD</th> <th>BOD</th> <th>O&G</th> </tr> </thead> <tbody> <tr> <td>ETP Inlet Result</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>ETP Outlet Result</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Parameter	pH	TSS	COD	BOD	O&G	ETP Inlet Result						ETP Outlet Result								
Parameter	pH	TSS	COD	BOD	O&G																		
ETP Inlet Result																							
ETP Outlet Result																							
33.5	Whether liquid effluent discharge norms are complying by the CBWTF	<input type="checkbox"/> Yes <input type="checkbox"/> No																					
33.6	Whether CBWTF is submitting the annual report within the due date for the preceding year	<input type="checkbox"/> Yes <input type="checkbox"/> No If Yes, annual report submitted vide letter No..... dated.....																					
34.	Any other relevant observations	(pl. enclose as annexure)																					
35.	Name of the officials with designation inspected /monitored the CBWTF and the signature																						

Annexure-VI

STATIONARY SOURCE EMISSION MONITORING

MODIFICATIONS TO BE MADE TO SAMPLING PLATFORM AND SAMPLING PORT HOLE



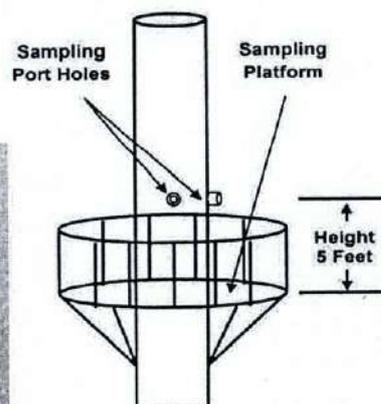
Number of Port Holes : Minimum two numbers of Port Holes at 90° apart from each other at a horizontal plane.

Location of Port Holes : Minimum 8 times of Internal Diameters of Stack downstream (upward direction of stack) from any duct confluence, bends and tapering & minimum 2 times of Internal Diameters of Stack upstream (downward direction of stack) from stack exit.

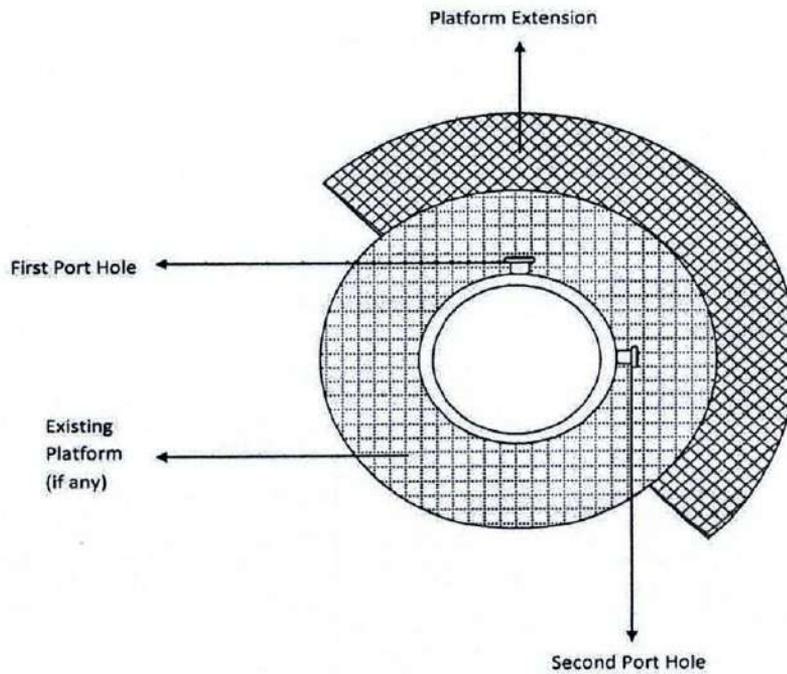
Location of Sampling Platform : 5 feet upstream (downward direction of stack) from the Port Hole as determined above.

Port Hole Flange : If the internal diameter of the flange is 4 inch or more then there is no need to change, if it is less than 4 inch than it has to be replaced with 4 inch flange. The flange should not protrude out more than 6 inches from the outer wall of the stack (it shall be kept as less as possible).

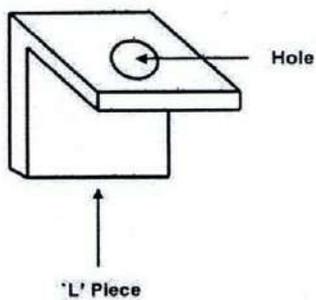
Sampling Platform Modification : A semi-circular extension of the existing platform (width extending outward by 6 feet from outside wall of the stack and covering at least one third of the circumference) may be provided for access to both the Port Holes. This area can be extended from the existing Platform and if deemed necessary for safety of the personnel a counter extension in opposite direction may also be provided. The extended Platform shall be strengthened with requisite support from the stack.



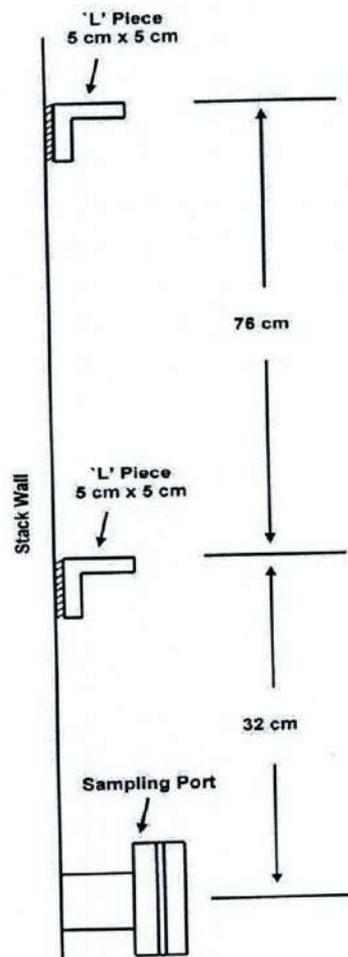
Note: Alternatively, safe access to monitoring platform may be provided with separate scaffolding-cum-staircase arrangement.



Sampling Platform Modification / Extension



Fixing of 'L' Pieces on the stack wall : Two 'L' shaped pieces are to be fixed on the stack wall for mounting the Mono-Rail & Chain (part of the Sampling Kit for movement of sampling Train in & out through the Sampling Port Hole). The 'L' pieces shall be made of approximately 6 mm thick galvanized iron to have 5 cm long arms. One arm of the 'L' piece shall be welded on the stack wall and another arm shall have a hole of 14 mm diameter near the open end. Both the 'L' Pieces shall be welded on the stack wall at specified distances (as shown in the diagram on the next page) from the centre of Sampling Port Hole (in a vertical axis on the Stack Wall).



Fixing of 'L' Pieces on the Stack Wall

REFERENCES

1. Bio-medical Waste Management Rules, 2016.
2. CPCB Guidelines for CBWTFs (2003).
3. CPCB Guidelines for BMW Incinerators (2003).
4. 'Disposal of Bio-medical Waste generated during Universal Immunization Programme' issued by CPCB.
5. 'Guidelines for Environmentally Sound Management of Mercury Waste Generated from the Health Care Facilities' issued by CPCB.
6. Annual Report 2014 submitted to CPCB by the SPCBs/PCCs.
7. Stationary Source Emission Monitoring –Modifications to be made to the Sampling Platform and Sampling Port Hole issued by National Reference Trace Organics Laboratory (NRTOL), CPCB.

-- OO --



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड,
जे-1, ज्ञान सरोवर कालोनी, रामघाट रोड, अलीगढ़-202001

क्रमांक : 2912/NOG-3051/2023

दिनांक : 14-02-2023

सेवा में

मुख्य पर्यावरण अधिकारी (वृत्त-4)

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

लखनऊ।

विषय- Complaint against Common Bio-Medical Waste Treatment Facility at Village-Kumraua, Block-Soron, Tehsil & District-Kasganj, M/s Inda Tech Waste Solution File No. 6191/Proposal No. SIA/UP/MIs/64737/2021 के सम्बन्ध में

महोदय,

- कृपया उपरोक्त विषयक अपने पत्र संख्या-एच०७७५७/सी-4/एन.ओ.सी.-104/23 दिनांक 25.01.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से निदेशक पुनःचक्रण के प्रत्यावेदन दिनांक 30.11.2022 पर प्रस्तावकार आख्या चाही गयी है। उक्त के अनुपालन में प्रस्तावकार आख्या निम्नवत् है-
- > टिप्पणी की आवश्यकता नहीं है।
 - > निदेशक मै० पुनः चक्रण प्रणालि, प्लॉट नं-ई-25.26, यूपीसीडा, औद्योगिक क्षेत्र, बबराता, सम्मल के द्वारा प्रस्तावित कॉमन बॉयो मैडीकल वेस्ट ट्रीटमेंट फैसिलिटी मै० इण्डो टेक सोल्यूशन, खसरा संख्या-1161, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज की शिकायत की गयी है।
 - > पूर्व में मै० इण्डो टेक सोल्यूशन, खसरा संख्या-1161, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज द्वारा स्थापनार्थ हेतु दिनांक 04.12.2022 को निवेश मित्र व्यवस्था के अन्तर्गत ऑनलाइन स्थापनार्थ सहमति आवेदन प्राप्त हुआ था। बोर्ड मुख्यालय के पत्र संख्या-170660 दिनांक 18.01.2023 के द्वारा पर्यावरणीय स्वीकृति के अभाव एवं प्राप्त शिकायतों के कारण स्थापनार्थ सहमति आवेदन को अस्वीकृत कर दिया गया है। उक्त के बाद इकाई का स्थापनार्थ सहमति आवेदन दिनांक 19.01.2023 को प्राप्त हुआ। उक्त आवेदन पत्र पर वांछित सूचना हेतु दिनांक 23.01.2023 को प्रेषा की गयी तथा प्रेषा की निर्धारित समयवधि के बाद पर्यावरणीय स्वीकृति अपलोड न किये जाने के कारण क्षेत्रीय कार्यालय, अलीगढ़ द्वारा स्थापनार्थ सहमति आवेदन पत्र को अस्वीकृत किये जाने की संस्तुति की गयी है (आयुष्यी संलग्न)। वर्तमान में उक्त इकाई का स्थापनार्थ सहमति आवेदन बोर्ड मुख्यालय स्तर पर विद्यमान है।
 - > प्रस्तावित कॉमन बॉयो मैडीकल वेस्ट ट्रीटमेंट, फैसिलिटी मै० इण्डो टेक सोल्यूशन (अक्षांश- 27.957858 व देशान्तर-78.608814), खसरा संख्या-1161, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज से शिकायतों को इकाई मै० पुनः चक्रण प्रणालि, (अक्षांश- 28.277772 व देशान्तर-78.433335) प्लॉट नं-ई-25.26, यूपीसीडा, औद्योगिक क्षेत्र, बबराता, सम्मल की सीधे दूरी लगभग-40 कि०मी० है। मै० पुनः चक्रण प्रणालि, प्लॉट नं-ई-25.26, यूपीसीडा, औद्योगिक क्षेत्र, बबराता, सम्मल को बोर्ड मुख्यालय के पत्र संख्या-138099 दिनांक 26.04.2022 के माध्यम से स्थापनार्थ सहमति प्रदान की गयी है, जबकि मै० इण्डो टेक सोल्यूशन, खसरा संख्या-1161, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज का स्थापनार्थ सहमति आवेदन बोर्ड मुख्यालय स्तर लम्बित है।

- 9.15

- केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, दिल्ली की Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities के अनुसार :-
- "A CBWTF located within the respective State/UT shall be allowed to cater healthcare units situated at a radial distance of 75 KM. However, in a coverage area where 10,000 beds are not available within a radial distance of 75 KM, existing CBWTF in the locality (located within the respective State/UT) may be allowed to cater the healthcare units situated upto 150 KM radius w.r.to its location provided the bio-medical waste generated is collected, treated and disposed of within 48 hours as stipulated under the BMWM Rules"
- शिकायकर्ता की इकाई में पुनः चक्रण प्रणालि, प्लॉट नं-ई-25,28, सुवीसीड, औद्योगिक क्षेत्र, बबराला, सम्मल से 10 इण्डो टेक सोल्युशन खसरा संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज की सीधी दूरी लगभग-40 कि०मी० है।
- कार्यालय अभिलेखानुसार शिकायकर्ता की इकाई में पुनः चक्रण प्रणालि, प्लॉट नं-ई-25,28, सुवीसीड, औद्योगिक क्षेत्र, बबराला, सम्मल को राज्य स्तरीय पर्यावरणीय संघटन, मूल्यांकन प्राधिकरण उ०प्र० दिनांक 13.07.2022 के द्वारा पर्यावरणीय स्वीकृति जारी की गयी है तथा 10 इण्डो टेक सोल्युशन खसरा संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज के द्वारा अभी तक इस कार्यालय में पर्यावरणीय स्वीकृति प्राप्त नहीं करायी गयी है।
- केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, दिल्ली की Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities में प्रस्तावित जैव चिकित्सा उपचार व्यवस्था के सम्बन्ध में Gap Analysis सम्बन्धी सूचना उपलब्ध कराये जाने हेतु उल्लेखित किया गया है। 10 इण्डो टेक सोल्युशन खसरा संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज द्वारा कार्यालय अभिलेखानुसार प्रस्तावित जैव चिकित्सा उपचार व्यवस्था के सम्बन्ध में Gap Analysis सम्बन्धी सूचना उपलब्ध नहीं है।
- उक्त इकाई में 10 इण्डो टेक सोल्युशन खसरा संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज के Final Environmental Impact Assessment Report & Environmental Management Plan के अनुसार बायो मेडीकल वेस्ट का स्टेटस दिनांक 20.01.2020 का दर्शाया गया है, जिसमें निकटतम चार Common Bio-medical Waste Treatment and Disposal Facilities का विवरण दिया गया है, जबकि उक्त Environmental Impact Assessment Report & Environmental Management Plan वर्ष-2022 का दर्शाया गया है।
- केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, दिल्ली की Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities के अनुसार
- a) A CBWTF located within the respective State/UT shall be allowed to cater healthcare units situated at a radial distance of 75 KM. However, in a coverage area where 10,000 beds are not available within a radial distance of 75 KM, existing CBWTF in the locality (located within the respective State/UT) may be allowed to cater the healthcare units situated upto 150 KM radius w.r.to its location provided the bio-medical waste generated is collected, treated and disposed of within 48 hours as stipulated under the BMWM Rules.

b) In case, number of beds is exceeding >10,000 beds in a locality (i.e. coverage area of the CBWTF under reference) and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance to various provisions notified under the Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs located.

मै० इण्डो टेक सोल्यूशन खसरा संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज द्वारा कार्यालय अभिलेखानुसार प्रस्तावित जैव भिक्रितस उपचार व्यवस्था के सम्बन्ध में Gap Analysis सम्बन्धी तृष्णा उपलब्ध नहीं है, जिस कारण इस बिन्दु पर सूचना देना संभव नहीं हो पा रहा है।

> कार्यालय अभिलेखानुसार मै० इण्डो टेक सोल्यूशन खसरा संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज के द्वारा सक्षम अधिकारी से प्राप्ता भू-उपयोग प्रमाण पत्र इस कार्यालय में प्राप्त नहीं कराया गया है।

> इस बिन्दु पर क्षेत्रीय कार्यालय, अलीगढ़ के स्तर से कार्यवाही अपेक्षित नहीं है।

अग्रतर अवगत कराना है कि पूर्व में मै० इण्डो टेक सोल्यूशन, खसरा संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज का निरीक्षण इस कार्यालय द्वारा दिनांक 23.12.2022 को किया गया था। निरीक्षण आख्या की छायाप्रति संलग्न है।

उक्त आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीय


कृते क्षेत्रीय अधिकारी (00)

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प्रस्तावित मै0 इण्डोटेक साल्यूशन, खेरी रोड, शाप नं0-2, सेक्टर-98, फरीदाबाद (हरियाणा) द्वारा खसरा संख्या-1161, ग्राम कुमरौआ, सोरो, तहसील व जनपद कासगंज (उ0प्र0) (अक्षांतर-27.957858 व देशान्तर-78.608814) में बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटी (सी0बी0डब्लू0टी0एफ0) के संदर्भ में दिनांक 06.06.2022 को जिलाधिकारी महोदया, कासगंज की अध्यक्षता में संपन्न हुई "लोक सुनवाई" का कार्यवृत्त।

मै0 इण्डोटेक साल्यूशन, खेरी रोड, शाप नं0-2, सेक्टर-98, फरीदाबाद (हरियाणा) द्वारा खसरा संख्या-1161, ग्राम कुमरौआ, सोरो, तहसील व जनपद कासगंज (उ0प्र0) में संयुक्त बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटी (सी0बी0डब्लू0टी0एफ0) स्थापित किये जाने के संदर्भ में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना सं0- एस0ओ0 1533 दिनांक 14.09.2006, यथा संशोधित एस0ओ0 3067 ई दिनांक 01.12.2009 में वर्णित प्रावधानों के अनुसार उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा लोकसुनवाई के लिए आम सूचना का प्रकाशन स्थानीय दैनिक समाचार पत्र जनसत्ता एवं टाइम्स ऑफ इंडिया में दिनांक 05.05.2022 को जन साधारण से उक्त प्रस्तावित सी0बी0डब्लू0टी0एफ0 के पर्यावरणीय सम्बन्धी आक्षेप/सुझाव/आपत्ति आदि प्रकाशन की तिथि से 30 दिन के भीतर आमंत्रित करने हेतु किया गया था।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 14.09.2006 में वर्णित प्रावधानों के अनुसार दिनांक 06.06.2022 को लोक सुनवाई समय अपरान्ह 12.30 बजे स्थल-कलेक्ट्रेट समामार, कासगंज (उ0प्र0) में जिलाधिकारी महोदया, कासगंज की अध्यक्षता में प्रारम्भ हुई। लोक सुनवाई में उपस्थिति अधिकारीगण एवं जन समूह की उपस्थिति मयहस्ताक्षर संलग्न है, संलग्नक-1।

उक्त लोक सुनवाई में निम्नलिखित अधिकारी मुख्य रूप से उपस्थित थे-

1. श्रीमती हर्षिता माथुर, जिलाधिकारी/अध्यक्ष, जनपद कासगंज।
2. डा0 जे0पी0 सिंह, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़।
3. श्री उपेन्द्र प्रसाद, अवर अभियन्ता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़।
4. श्री संजय कौशिक, मै0 इण्डोटेक साल्यूशन, खेरी रोड, शाप नं0-2, सेक्टर-98, फरीदाबाद (हरियाणा)।
5. श्री महीप कपूर, पर्यावरणीय सलाहकार, मै0 वोल्केम इण्डिया लि0, मेवाड़ औद्योगिक क्षेत्र, माद्री, उदयपुर (राजस्थान)।
6. श्री रमन कुमार, मै0 इण्डोटेक साल्यूशन, खेरी रोड, शाप नं0-2, सेक्टर-98, फरीदाबाद (हरियाणा)।
7. श्री संदीप कुमार, मै0 इण्डोटेक साल्यूशन, खेरी रोड, शाप नं0-2, सेक्टर-98, फरीदाबाद (हरियाणा)।

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8. श्री चन्द्रजीत सिंह, मै० इण्डोटेक साल्यूशन, खेरी रोड, शाप नं०-2, सेक्टर-98, फरीदाबाद (हरियाणा)।
9. श्री मोहित रावत, मै० वोल्केम इण्डिया लि०, मेवाड़ औद्योगिक क्षेत्र, माद्री, उदयपुर (राजस्थान)।

सर्वप्रथम क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, अलीगढ़ द्वारा उपस्थित अध्यक्ष महोदया, अन्य अधिकारीगण एवं जन-सामान्य का अभिवादन करते हुए अध्यक्ष महोदया की अनुमति से लोक सुनवाई आरम्भ की गई तथा लोकसुनवाई से संबंधित नियम एवं महत्व के बारे में आम-जन को जानकारी दी गयी। लोक सुनवाई में उपस्थित ग्रामवासी/जनसमूह को अवगत कराया कि इस परियोजना से सम्बन्धित पर्यावरण संरक्षण/नियन्त्रण सम्बन्धित आपत्ति, सुझाव, आक्षेप और अपेक्षाओं के बारे में विचार मौखिक/लिखित रूप में प्रस्तुत कर सकते हैं।

सर्वप्रथम अध्यक्ष महोदया द्वारा जन-सामान्य को परियोजना के बारे में अवगत कराया गया तथा लोकसुनवाई परियोजना से सम्बन्धित अपनी आपत्तियाँ, सुझाव तथा आक्षेप के बारे में विचार मौखिक/लिखित रूप में प्रस्तुत किये जाने हेतु अवगत कराया गया।

तत्पश्चात् क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड-अलीगढ़ द्वारा मै० इण्डोटेक साल्यूशन, खेरी रोड, शाप नं०-2, सेक्टर-98, फरीदाबाद (हरियाणा) से आग्रह किया कि इस परियोजना के बारे में प्रेजेन्टेशन के माध्यम से उपस्थित ग्रामवासियों/जनसमूह को अवगत करायें।

इसके पश्चात् श्री महीप कुमार, पर्यावरणीय सलाहकार, मै० वोल्केम इण्डिया लि०, मेवाड़ औद्योगिक क्षेत्र, माद्री, उदयपुर (राजस्थान) द्वारा उक्त कम्पनी का परिचय देते हुए अवगत कराया गया कि यह इकाई खसरा संख्या-1161, ग्राम कुमरौआ, सोरो, तहसील व जनपद कासगंज (उ०प्र०) (अक्षान्तर 27.957858 व देशान्तर-78.608814) में स्थापित किया जाना प्रस्तावित है। हेल्थ केयर फैसिलिटीज से निकलने वाले जैव चिकित्सा अपशिष्ट के वैज्ञानिक तरीके से निस्तारण हेतु उक्त प्लांट का निर्माण किया जाना है।

सन्दर्भित संयुक्त जैव चिकित्सा अपशिष्ट उपचार व्यवस्था (सी०बी०डब्लू०टी०एफ०) की स्थापना किये जाने हेतु टी.ओ.आर पत्र दिनांक 11 जून, 2021 को जारी किया गया। टी.ओ.आर. की शर्तों के अनुसार परियोजना स्थल के 10 कि.मी. परिधि क्षेत्र की पर्यावरणीय स्थिति जैसे-वायु, जल, मृदा, ध्वनि, जैवमण्डल, सामाजिक-आर्थिक पर्यावरण इत्यादि का आधारभूत अध्ययनशीत ऋतु (मार्च, 2021 से मई, 2021) में पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा अनुमोदित कंसलटेंट के द्वारा किया गया।

उक्त परियोजना का कुल क्षेत्रफल 0.4081 हेक्टेयर (लगभग 4081 वर्गमीटर) है। उक्त भूमि को इकाई द्वारा 15 वर्षों के लिए लीज पर लिया गया है। इकाई में जल का उपयोग औद्योगिक प्रक्रिया में एवं घरेलू कार्यों में किया जाना है। औद्योगिक प्रक्रिया से लगभग-5 कि०ली०/दिन उत्पन्न होने की संभावना है तथा घरेलू प्रक्रिया से लगभग-2 कि०ली०/दिन उत्पन्न होने की संभावना है। औद्योगिक

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उत्प्राह के शोधन हेतु 5 कि०ली०/दिन क्षमता का उत्प्राह शुद्धिकरण संयंत्र एवं घरेलू उत्प्राह के शोधन हेतु सोकपिट/सेप्टिक टैंक की व्यवस्था स्थापित किया जाना प्रस्तावित है (प्रस्तावित उत्प्राह शुद्धिकरण संयंत्र की डिजाइन डिटेल् का विस्तृत विवरण ड्राफ्ट ई०आई०ए० रिपोर्ट में उल्लेखित है। जैव चिकित्सा अपशिष्ट का निस्तारण उसके इकाई में आने के 48 घण्टे के अन्दर कर दिया जायेगा। जैव चिकित्सा अपशिष्ट के लोडिंग-अनलोडिंग में प्रयोग किये जाने वाले वाहनों की प्रतिदिन धुलाई भी की जायेगी, जिससे उसमें दुर्गन्ध अथवा अन्य किसी प्रकार के संक्रमण की स्थिति उत्पन्न न हो। प्रस्तावित सी०बी०डब्लू०टी०एफ० में निम्न इकाई स्थापित किया जाना प्रस्तावित है-

1. भस्मक (Static Dry Incinerator)- 200 किग्रा०/घण्टा।
2. आटोक्लेव (Horizontal Cylindrical Autoclave)- 2500 लीटर/घण्टा या 250 किग्रा०/बैच।
3. श्रेडर (Shredder)- 150 किग्रा०/घण्टा।
4. इफ्ल्यून्ट ट्रीटमेंट प्लाण्ट (Effluent Treatment Plant)- 5 किली०/दिन।

प्रस्तावित सी०बी०डब्लू०टी०एफ० के पार्टनरों द्वारा 10,000 बेटों से निकलने वाले जैव चिकित्सा अपशिष्ट के उपचार/शोधन/भस्मीकरण की क्षमता के अनुसार प्लाण्ट मशीनरी स्थापित किया जाना प्रस्तावित है। वर्तमान में कार्यालय अभिलेखानुसार जनपद कासगंज में लगभग 1000 बेट आच्छादित हैं।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड के दिशा-निर्देशों का पालन किया जायेगा।

सी.एस.आर. के माध्यम से शिक्षा, स्वास्थ्य और परिवार कल्याण, सतत आजीविका और महिला सशक्तिकरण, सामाजिक विकास और कल्याण, युनियादी ढांचे का विकास के लिए आस-पास के गाँवों में कई कल्याणकारी गतिविधियाँ की जायेंगी। प्रस्तावित परियोजना से स्थानीय लोगों को प्रत्यक्ष एवं अप्रत्यक्ष रूप से रोजगार के अवसर उपलब्ध होंगे। इकाई द्वारा स्थानीय लोगों को उनकी योग्यता के अनुसार रोजगार उपलब्ध कराया जायेगा। कम्पनी द्वारा उठाये गये सामाजिक कल्याण उपायों के आस-पास के गाँवों में विकास होगा।

अध्यक्ष महोदय द्वारा बैठक में उपस्थित जन सामान्य से उक्त प्लाण्ट से स्थापित किये जाने सम्बन्ध में अपनी आपत्तियाँ अथवा सुझाव दिये जाने हेतु आमंत्रित किया गया।

श्री सुधीर, ग्राम-पचालाना।

श्री सुधीर द्वारा पूछा गया कि यदि यह प्लाण्ट हमारे गाँव के पास स्थापित होता है तो हम ग्रामवासियों को इससे क्या लाभ होगा।

श्री महीप कपूर, पर्यावरणीय सलाहकार, मै० बोलकैम इण्डिया लि०,

अवगत कराया गया कि उक्त प्लाण्ट के स्थापित होने पर इकाई में योग्यतानुसार गाँव के स्थानीय निवासियों को प्रत्यक्ष अथवा अप्रत्यक्ष रूप से रोजगार दिया जायेगा।

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ग्राम प्रधान, ग्राम-पचलाना।

इस तरह के प्लाण्ट के स्थापित होने से आसपास प्रदूषण फैलेगा, इसकी रोकथाम के लिए क्या उपाय किये जायेंगे।

श्री महीप कपूर, पर्यावरणीय सलाहकार, मै0 वोल्केम इण्डिया लि0,

इकाई द्वारा प्रदूषण नियंत्रण के लिए सी.पी.सी.बी./एस.पी.सी.बी. द्वारा दिये गये निर्देशानुसार वायु प्रदूषण नियंत्रण व्यवस्था के साथ लगभग 30 मीटर ऊँची चिमनी की स्थापना की जायेगी। प्लाण्ट के चारों ओर सघन वृक्षारोपण किया जायेगा। जैव चिकित्सा के लोडिंग-अनलोडिंग में प्रयुक्त वाहनों की प्रतिदिन धुलाई करायी जायेगी एवं इकाई में स्थापित किये गये समस्त प्रदूषण नियंत्रण इकाईयों का सतत् रूप से संचालन किया जायेगा।

अध्यक्ष महोदया

यदि किसी कारण से उक्त प्लाण्ट का निर्माण कार्य या संचालन, जिसमें जैव चिकित्सा अपशिष्ट बिना उपचारित किये पड़ा हो, अधूरा छोड़ दिया जाता है तो, प्रदूषण नियंत्रण बोर्ड नियमानुसार उक्त इकाई पर क्या कार्यवाही करेगा।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़।

यदि भविष्य में इस तरह का कार्य उक्त इकाई द्वारा किया जाता है तो पर्यावरण अधिनियमों के अन्तर्गत उक्त इकाई के विरुद्ध कारण बताओ नोटिस एवं पर्यावरणीय क्षति/अर्थदण्ड अधिरोपित किये जाने का प्राविधान है।

अध्यक्ष महोदया

यदि इकाई द्वारा प्रदूषण नियंत्रण व्यवस्थाओं का संचालन नहीं किया जाता है तो क्या होगा।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़।

इकाई में प्रदूषण नियंत्रण व्यवस्थाओं के सतत् रूप से संचालन की मानिट्रिंग हेतु आनलाइन कान्टीन्यूअस मानिट्रिंग सिस्टम स्थापित किया जायेगा, जिसे सी.पी.सी.बी./एस.पी.सी.बी. के सर्वर से कनेक्ट किया जायेगा, जिसके संचालन के सम्बन्ध में कभी भी आनलाइन मानिट्रिंग की जा सकती है। इकाई को दिये गये निर्देशों का अनुपालन न किये जाने पर नियमानुसार कार्यवाही की जायेगी।

अध्यक्ष महोदया

सी.एस.आर. मद में इकाई की तरफ से क्या होगा।

श्री महीप कपूर, पर्यावरणीय सलाहकार, मै0 वोल्केम इण्डिया लि0,

अवगत कसया गया कि इकाई द्वारा सी0एर0आर0 मद में लगभग रू0 46.00 लाख का प्रस्ताव रखा गया है, जिसे आसपास के लगभग 3 गाँवों के विकास के मद में खर्च किया जायेगा, जिसमें प्राथमिक

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1 जूनियर हाई स्कूल में रंग-रोगन, पुताई, पंखा व बच्चों की पीने के पानी, गाँव में पक्की सड़क, पीने के पानी की व्यवस्था आदि सम्मिलित है।

अध्यक्ष महोदया

इकाई द्वारा सी.एस.आर. मद में खर्च किये जाने वाली धनराशि को लिखित रूप से देंगे।

श्री विशाल साठे, मै० बायो मेडिकल वेस्ट मैनेजमेंट डिस्पोजल एजेन्सी, मथुरा।

मेरी इकाई वर्तमान में जनपद मथुरा में स्थापित व संचालित है एवं मेरे-द्वारा वर्तमान में लगभग 7306 बेडों पर कार्य किया जा रहा है। नियमानुसार एक प्लांट पर 10,000 बेड की क्षमता होना चाहिए। क्या इनके पास वो क्षमता है, यदि नहीं तो प्रदूषण नियंत्रण बोर्ड ने परमीसन क्यों दी।

क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, अलीगढ़।

इकाई को वर्तमान में अभी कोई परमीसन नहीं दी गयी है, इस लोक सुनवाई के उपरान्त इसकी अनुपालन आख्या SEIAA कमेटी के पास प्रेषित की जायेगी। इकाई को वर्तमान में स्वीकृत या अस्वीकृत नहीं किया गया है, इसका अन्तिम निर्णय SEIAA कमेटी ही करेगी।

श्री विशाल साठे, मै० बायो मेडिकल वेस्ट मैनेजमेंट डिस्पोजल एजेन्सी, मथुरा।

मेरी इकाई द्वारा जनपद कासगंज में लगभग 12 वर्षों से कार्य किया जा रहा है। इनके द्वारा वेडों के सम्बन्ध में गैप एनालिसिस नहीं की गयी है, जिसका आंकलन किया जाना आवश्यक है, इनके द्वारा इतने वेड कहाँ से लायेगे।

श्री महीप कपूर, पर्यावरणीय सलाहकार, मै० वोल्केम इण्डिया लि०,

अवगत कराया गया कि उक्त प्लांट अग्रिम 15 वर्षों हेतु लीजडीड पर लिया गया है। समय के साथ हेल्थ केंवर फैसिलिटीज भी बढ़ती हैं इसलिए बेडों की संख्या बढ़ना स्वामाविक है।

श्री जितेन्द्र शर्मा, मै० जे०आर०आर० वेस्ट मैनेजमेंट, आगरा व श्री विशाल साठे, मै० बायो मेडिकल वेस्ट मैनेजमेंट डिस्पोजल एजेन्सी, मथुरा।

हमारी इकाईयों द्वारा जनपद अलीगढ़, हाथरस, कासगंज व एटा में कार्य किया जा रहा है, इनके द्वारा इन जनपदों में होने वाले कार्य में हस्ताक्षर न किया जाये। प्रस्तावित सी०बी०डब्लू०टी०एफ० द्वारा गैप एनालिसिस नहीं किया गया है, जो नियमानुसार किसी भी सी०बी०डब्लू०टी०एफ० स्थापना हेतु आवश्यक होता है।

अध्यक्ष महोदया

आपकी शिकायतों को उक्त लोक सुनवाई में अंकित कर लिया गया है। आप लिखित रूप में दे दें। मै० जे०आर०आर० वेस्ट मैनेजमेंट, आगरा द्वारा अपना प्रत्यावेदन फर्म के लेटर पैड पर दिनांक 06.06.2022 को प्रस्तुत किया गया, जो संलग्न है, संलग्नक-2। प्रस्तावित परियोजना के पर्यावरणीय स्वीकृति के सम्बन्ध में अन्तिम निर्णय SEIAA कमेटी द्वारा लिया जायेगा।

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श्री जितेन्द्र शर्मा, मै0 जे0आर0आर0 वेस्ट मैनेजमेंट, आगरा

यदि यह इस बात का शपथ-पत्र दें कि मेरे द्वारा हाथरस व एटा में कार्य नहीं किया जायेगा, तो उक्त प्लांट के स्थापित होने से मुझे कोई आपत्ति नहीं होगी।

श्री विशाल साठे, मै0 बायो मेडिकल वेस्ट मैनेजमेंट डिस्पोजल एजेन्सी, मथुरा।

इसी तरह से अलीगढ़ व कासगंज जनपद के लिए शपथ-पत्र दे दें, तो मुझे भी कोई आपत्ति नहीं है।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़।

उक्त लोक सुनवाई को स्वीकृत अथवा अस्वीकृत किये जाने का पूरा उत्तरदायित्व SEIAA कमेटी का रहता है। उक्त लोक सुनवाई का पूर्ण रिकार्ड SEIAA कमेटी के पास भेज दिया जायेगा, अन्तिम निर्णय गुण-दोष के आधार पर SEIAA कमेटी का ही होगा।

श्री राजेश कुमार निदेशक, मै0 पुनःचक्रण प्रा0लि0, प्लॉट संख्या ई-25 व ई-26 औद्योगिक क्षेत्र, बबराला, जनपद सम्मल द्वारा लिखित रूप में कार्यालय में दिनांक 27.05.2022 को अवगत कराया गया है कि मेरे उक्त सी0बी0डब्लू0टी0एफ0 को स्थापना हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा आनलाइन पत्र संख्या-138098 दिनांक 26.04.2022 द्वारा स्थापनार्थ सहमति (CTE) प्रदान की जा चुकी है, संलग्नक-3। उक्त सी0बी0डब्लू0टी0एफ0 से खसरा संख्या-1181, ग्राम कुमरौआ, सोरो, तहसील व जनपद कासगंज में स्थापित किये जा रहे संयुक्त जैव चिकित्सा अपशिष्ट उपचार व्यवस्था (सी0बी0डब्लू0टी0एफ0) के मध्य गूगल मैप से ली गयी दूरी लगभग-40 किमी0 है।

लोक सुनवाई के दौरान श्री जितेन्द्र शर्मा, मै0 जे0आर0आर0 वेस्ट मैनेजमेंट, आगरा

द्वारा लिखित रूप से प्रस्तावित सी0बी0डब्लू0टी0एफ0 के विरुद्ध चार विन्दुओं की आपत्ति दर्ज की गयी है। आपत्ति की मूल प्रति संलग्नक संख्या-02 के रूप में संलग्न है।

दीपांशी, ग्राम-प्रधान, पचलाना द्वारा लिखित रूप से दिनांक 06.06.2022 को कार्यालय, ग्राम पंचायत पचलाना के लेटर पैड पर प्रस्तावित सी0बी0डब्लू0टी0एफ0 के विरुद्ध अपनी आपत्ति लोक सुनवाई के दौरान प्राप्त करायी गयी, जिसमें उल्लेख किया गया है कि जनपद-कासगंज में अस्पताल से निकलने वाले खतरनाक कचरे को जलाने की फैक्ट्री लगाने के लिए जन सुनवाई की जा रही है, हम सभी गांव वासी कुमरौआ गांव व आसपास के गांव के लोग इस फैक्ट्री को लगाये जाने के खिलाफ हैं, इस फैक्ट्री के लगने से आसपास गंभीर बीमारी फैलने का खतरा है, इसमें जिस कचरे को जलाया जाता है उससे निकलने वाले धुंसे से सांस की बीमारी होने का अंदेशा है जिसमें कि फेफड़ों का कैंसर भी हो सकता है। धुंसे से शरीर की खाल से संबंधित बीमारी भी हो सकती है। महोदया ग्रामवासियों में इसको लगाये जाने का बहुत विरोध है सभी लोग इसके खिलाफ हैं, अतः जन सुनवाई में इनको फैक्ट्री लगाने की अनुमति न दी जाये। अन्यथा हम सब ग्राम वासी इसके खिलाफ आमरण अनशन पर बैठ जायेंगे, संलग्नक-4।

श्री महीप कपूर, पर्यावरणीय सलाहकार, मै0 वोल्केम इण्डिया लि0,

अवगत कराया गया कि ग्राम प्रधान कुमरौआ द्वारा उक्त प्रस्तावित सी0बी0डब्लू0टी0एफ0 स्थापना के सम्बन्ध में अनापत्ति प्रमाण पत्र दिया गया है, जिसमें सी0बी0डब्लू0टी0एफ0 स्थापित किये जाने पर कोई आपत्ति नहीं है। अनापत्ति प्रमाण पत्र की प्रति ई0आई0ए0 रिपोर्ट में संलग्न है।

अध्यक्ष महोदया द्वारा उक्त के सम्बन्ध में अवगत कराया गया कि जो ग्राम प्रधान द्वारा अनापत्ति प्रमाण पत्र जारी किया गया है, वह ग्राम सभा के सदस्यों एवं ग्राम विकास अधिकारी के बिना ही जारी किया गया है।

अंत में अध्यक्ष महोदया द्वारा कहा गया कि उक्त परियोजना की स्थापना के सम्बन्ध में जो भी विवरण इकाई द्वारा इस बैठक में रखे गये हैं, इन सभी बिन्दुओं का अक्षरशः अनुपालन सुनिश्चित किया जाये। उद्योग की स्थापना सीपीसीबी एवं राज्य प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईड लाइन के अनुरूप ही किया जाये, जिससे आसपास के निवासियों को किसी प्रकार के प्रदूषण या अन्य कोई समस्या न हो। सन्दर्भित इकाई के निर्माण से आगे संचालन होने तक प्रदूषण नियंत्रण बोर्ड समय-समय पर उक्त इकाई का निरीक्षण भी करते रहें एवं इकाई को मानक के अनुरूप कार्य करने हेतु निर्देशित करते रहें। प्रस्तावित संयुक्त जैव धिकित्ता अपशिष्ट उपचार व्यवस्था (सी0बी0डब्लू0टी0एफ0) को खसरा संख्या-1161, ग्राम कुमरौआ, सोरो, तहसील व जनपद कासगंज में स्थापना किये जाने हेतु ग्राम सचिव का अनापत्ति प्रमाण प्राप्त किया जाना आवश्यक होगा।

अन्त में क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़ द्वारा अध्यक्ष महोदया की अनुमति से सभी उपस्थित जन-सामान्य को धन्यवाद प्रस्तुत करते हुए लोक सुनवाई की कार्यवाही समाप्त करने की घोषणा की गयी।

संलग्नक-लोक सुनवाई के फोटोग्राफ, सी0डी0 वीडियो एवं उपस्थिति।



(डा0 जै0पी0 सिंह)
क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
अलीगढ़।



(हर्षिता माथुर)
जिलाधिकारी/अध्यक्ष,
जिलाधिकारी
कासगंज

18-24

संलग्नक-1

मे0 इण्डोटेक साल्यूशन, खेरी रोड, शाप नं0-2, सेक्टर-98, फरीदाबाद (हरियाणा) द्वारा खसरा संख्या-1161, ग्राम कुमरौआ, सोरो, तहसील व जनपद कासगंज (उ0प्र0) में बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटी (सी0बी0डब्लू0टी0एफ0) स्थापित किये जाने से पूर्व पर्यावरणीय स्वीकृति सम्बन्धी जिलाधिकारी महोदया, कासगंज की अध्यक्षता में दिनांक 06.06.2022 को अपराह्न 12:30 बजे, कलेक्ट्रेट सभागार, कासगंज में आयोजित लोक सुनवाई के कार्यवृत्त की उपस्थिति का विवरण।

क्र0	अधिकारी का नाम	पदनाम व पता	मोबाइल नं0	हस्ताक्षर
1	Hanshita Mathur	DM, Kasganj	9454477516	
2	Rajendra Singh	RO, U.P.C.B.	7835891272	
3	Upendra Prasad	JE " "		
4	Jitendra Kr.	MA " "	7839891778	
5	Dharmendra Kr	MA " "	7839891767	
6	Sanjay Kaushe	Indotek	9853350040	
7	Maheep Kapoor	Asst Manager - Env Wolkon Z Ltd	9782584490	Maheep
8	चलू सिंह	गाँव - पचमाना कासगंज		
9	उज्ज्वल सिंह	गाँव - पचमाना	9536921694	उज्ज्वल
10	सुरेश चन्द	गाँव पचमाना		सुरेश
11	रामवीर	गाँव पचमाना	783-862452	रामवीर
12	रविशंकर	पचमाना	9759564477	रविशंकर
13	रामनिवास	पचमाना कासगंज		रामनिवास
14	रघुनाथ	गाँव पचमाना		
15	सागर प्रसाद	पचमाना कासगंज	8859515626	सागर
16	जगदीश	पचमाना	9759117892	जगदीश

17	हरिदश	खिजरपुर लामगंज	8171535178	हरिदश
18	वलीम	सदान्त कालगंज	94118972	वलीम
19	संजय चतुर्वेद	लाल कालगंज	9927081198	संजय
20	मुनेश	बहेरिया लामगंज	8476777814	मुनेश
21	रामप्रसाद	बहेरिया लामगंज	8439487873	रामप्रसाद
22	अनूपमोसह	पचलाना	9720458198	अनूपम
23	हरकाश सिंह	पचलाना लामगंज		हरकाश
24	अवधेश कुमार	पचलाना	8958012241	अवधेश
25	संजय कुमार	संजय लामगंज कासगंज	9761223682	संजय कुमार
26	हिमंजल	मंखर्ज लामगंज	7617750811	Himanchal
27	सतीश	पचलाना लामगंज		
28	आकाश लाल	पचलाना लामगंज	9088133744	आकाश
29	अमित कुमार	सुचना विभाग लामगंज	9359454274	अमित
30	अजय	सुमरीया लामगंज	9927584336	अजय
31	मोहन लाल	लालपुर दिवा	8586001827	मोहन
32	Aryam		9818940258	Aryam
33	Suresh Singh	Suresh Singh	8920177900	Suresh
34	लक्ष्मण सिंह	लाल कासगंज	901287146	लक्ष्मण
35	राकेश चतुर्वेद	"	9790327758	राकेश
36	दीप	दिवा	921148710	दीप

- 20 - 26 -

37	राजेश	पचलाक	740966525	
38	Harish	Jaehaban	8178835924	
39	BIO MEDICAL WASTE DISPOSAL AGENCY VISHAL KATHER MATHURA		941228833	
40	राजेश	पचलना	9220347285	राजेश
41	राजेश	JR R Waste management PVT LTD	98370 50651	
42	Jitendra Shamp		99979 81999	
43	रेश	पचलाक	7088133744	
44	Ganesh Kumar	पचलाक	9627939617	Ganesh Kumar
45	Chandigarh	Indotek	6284092332	
46	Raman	Indotek		
47	Sandeep	Indotek		
48	Mohit Rawat	Waste Management Limited	7665163	
49	Raman Kumar	FARNOOR	882699647	
50				

JRR WASTE MANAGEMENT PVT. LTD.

.....Managing Bio Medical Waste

Block No. S-21, Shop No. 4, Sanjay Place, Agra-282002

Mob.: 9997981999, 9897030999 E-mail : jrrwmp@gmail.com

पत्रांक: जेआरआर/एजीआर/2022/एफ-2/दि0 06 जून 2022

सेवा में,

श्रीमान् क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड
अलीगढ़

विषय: सौरों में प्रस्तावित सी.बी.डब्ल्यू.टी.एफ. की जन सुनवाई के संदर्भ में आपत्ति।।

महोदय,

मै० इण्डोटैक सोल्यूशन, खैरी रोड, शॉप नं०2, सेक्टर 98, फरीदाबाद (हरियाणा) द्वारा खसरा सं० 1161, ग्राम कुमरौआ, सौरों तहसील व जनपद कासगंज में पर्यावरणीय सहमति हेतु लोक सुनवाई प्रस्तावित है।

महोदय, मै० इण्डोटैक सोल्यूशन द्वारा अपने कार्यक्षेत्र में जिला एटा व जिला हाथरस में कार्य किया जाना प्रस्तावित है जबकि उक्त दोनों जिलों में मै० जेआरआर वेस्ट मैनेजमेंट प्रा०लि० द्वारा कार्य किया जा रहा है। वर्तमान में हमारा सीबीडब्ल्यूटीएफ अपनी स्थापित क्षमता के सापेक्ष महज 50 से 55 प्रतिशत क्षमता पर कार्य कर रहा है यानि उपयोग में आने वाली क्षमता अभी काफी शेष है। हम प्रस्तावित सी.बी.डब्ल्यू.टी.एफ. का विनम्रता पूर्वक नियमों के आधार पर विरोध दर्ज करते हैं-

1. सीपीसीबी द्वारा जारी प्रख्यापित गाइडलाइन 21 दिसम्बर 2016 के अनुसार स्टेट पोल्यूशन बोर्ड द्वारा पिछले पांच वर्षों में उत्सर्जित होने वाले जैव चिकित्सीय अपशिष्ट के आधार पर अगले दस वर्ष हेतु अपशिष्ट की इन्वेन्टरी बनाये जाने का प्रावधान है जो कि नहीं किया गया है।
2. स्टेट पोल्यूशन बोर्ड द्वारा पूर्व में संचालित सीबीडब्ल्यूटीएफ की निस्तारण क्षमता के आधार पर अगले दस साल के लिये गैप एनलिसिस किये जाने का प्रावधान है जो कि नहीं किया गया है। गैप एनलिसिस के आधार पर ही नये सीबीडब्ल्यूटीएफ को अनुमति दी जा सकती है।
3. पूर्व में संचालित सीबीडब्ल्यूटीएफ जो उस क्षेत्र में कार्य कर रही है उसकी घोषित निस्तारण क्षमता तथा प्रयोग में आ रही निस्तारण क्षमता का भी आकलन किया जाना प्रस्तावित है, अगर उसकी निस्तारण क्षमता अभी बाकी है तो नये सीबीडब्ल्यूटीएफ को अनुमति नहीं दी जानी चाहिये।
4. किसी विशेष परिस्थिति में अगर नये सीबीडब्ल्यूटीएफ को अनुमति दी जाती है तो यह सुनिश्चित किया जाना चाहिये कि वह पूर्व में संचालित सी.बी.डब्ल्यू.टी.एफ. द्वारा कवर किये जा रहे क्षेत्र में हस्तक्षेप न करे। प्रख्यापित गाइडलाइन के अनुसार-

"In case, any coverage area requires additional treatment capacity, in such a case, action may be initiated by the prescribed authority for allowing a new CBWTF in that locality without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF."

उपरोक्त बिन्दुओं के संदर्भ में हमारा आपसे निवेदन है कि सीपीसीबी द्वारा निर्धारित नियम व गाइडलाइन के अनुसार ही अनुमति दी जाये।

सादर धन्यवाद,

प्रतिलिपि:

1. श्रीमान् मण्डलायुक्त, अलीगढ़
2. क्षेत्रीय कार्यालय, मध्य क्षेत्र, पर्यावरण एवं वन मंत्रालय, भारत सरकार, पंचम तल, सेक्टर-एच, अलीगंज, लखनऊ
3. उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

अधिकृत हस्ताक्षरकर्ता

अधिकृत हस्ताक्षरकर्ता

(CBWTF Authorised by State Pollution Control Board)



CBWTF: Khasra No. 670, Mauza Dharera, Tehsil Etmadpur, District Agra-283202.

For any Assistance Kindly may Call : 9837050651



22-28

equipment within the health care facilities (HCFs), now the Bio-medical Waste Management Rules, 2016 restricts the Occupier (i.e., HCF) for ensuring treatment and disposal of generated bio-medical waste through a CBWTF, located within a distance of 75 KM. Further, these rules eased the bottleneck in upbringing the CBWTF by making department in the business allocation of land assignment in the State or UT administration responsible for providing a suitable site (s) within its jurisdiction.

The concept of CBWTF is also being widely accepted in India among the healthcare units, medical associations and entrepreneurs. In order to set up a CBWTF to its maximum perfection, care shall be taken in choosing the right technology, development of CBWTF area, proper designing of transportation system to achieve optimum results etc. Key features of CBWTF have been addressed in the subsequent sections.

To facilitate the treatment and disposal of bio-medical waste generated from the HCFs, at present (as per Annual Report 2014 submitted by the SPCBs/PCCs), there are 192 no. of CBWTFs in operation and 33 no. of CBWTFs are under construction. Also, the Bio-medical Waste Management Rules, 2016 mandates that the operator of a CBWTF authorised by the prescribed authority is required to take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with the BMWM Rules and the guidelines issued by the Central Government or the Central Pollution Control Board (CPCB) from time to time. Therefore, these guidelines have been prepared with an aim to have uniformity in ensuring site selection, allowing and establishment of a state-of-the-art CBWTF, operation as well as verification of compliance to the BMWM Rules, 2016 throughout the country. However, any other aspects which are not been covered under these guidelines and needs attention, in such a case, the prescribed authority may take suitable action in the interest of protection of the environment in consultation with MoEF & CC/CPCB. Also, it is pertinent to mention here that these guidelines are mandatory henceforth under the Bio-medical Waste Management Rules, 2016

2) Criteria for development of a new Common Bio-medical Waste Treatment and Disposal Facility for a locality or region.

Prior to allowing any new CBWTF, following criteria or steps may be followed:

- a) Prescribed authority under the BMWM Rules, 2016 [i.e., State Pollution Control Board (SPCB) in the respective State or Pollution Control Committee (PCC) in the respective

Union Territory Administration] is required to prepare an inventory or review with regard to the bio-medical waste generation at least once in five years in the coverage areas of the existing bio-medical waste treatment and disposal facility. The prescribed authority is also required to extrapolate the coverage-area wise bio-medical waste generation for the next ten years.

- b) SPCB/PCC is required to conduct gap analysis w.r.to coverage area of the bio-medical waste generation and also projected over a period of next ten years, adequacy of existing treatment capacity of the CBWTF in each coverage area of radius 75 KM, as given in Annexure-I.

All the SPCBs and PCCs shall conduct the gap analysis and based on the gap analysis, action plan for development of new CBWTFs is required to be prepared and submitted to MoEF & CC & CPCB within six months' time. In case of States/UTs, where no CBWTF is available, in such a case, SPCB/PCC being prescribed authority under the BMWM Rules is required to submit the detailed proposal to MoEF & CC/MoH & FW through the respective State Government or UT Administration. Also, the option of forming association by the group of health care facilities (HCFs) to develop their own CBWTF also be encouraged following these guideline. In case, any coverage area requires additional treatment capacity, in such a case, action may be initiated by the prescribed authority for allowing a new CBWTF in that locality without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF.

- c) SPCB/PCC shall identify the coverage area, which require additional treatment facility and bring it to the notice of the concerned department in the business allocation of land assignment in the respective State Government or UT Administration. The department in the business allocation of land assignment shall be responsible for providing suitable site in the identified coverage area for setting up of a CBWTF, in consultation with the prescribed authority (i.e., SPCB/PCC), other stakeholders and in accordance with these guidelines issued by CPCB from time to time.
- d) Alternately, a CBWTF may also be allowed to be established on a land procured by an entrepreneur in accordance with the location criteria suggested under these guidelines.
- e) The SPCB/PCC or concerned department in the business allocation of land assignment in the respective State Government or UT Administration may seek expression of interest from the proponents for development of new CBWTF (s) in the identified coverage area. Upon allocation of site to the proponent, the proponent is

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Revised Guidelines for Common Bay medical Waste Treatment Facilities

required to take necessary approvals as required under the Environment (Protection) Act, 1986 for development of the new CBWTF in accordance with these guidelines.

- f) In the absence of expression of interest by any proponent, then SPCB/PCC shall insist health care facilities to form association and to develop its own CBWTF in line with these guidelines or to have captive treatment facilities for ensuring treatment and disposal of generated bio-medical waste as stipulated under the BMWWM Rules, 2016.
- g) In case of any regulatory action including closure of any existing CBWTF is inevitable, the respective SPCB/PCC may take action under the BMWWM Rules including for making alternate arrangement to ensure safe disposal of the bio-medical waste generated from the member health care facilities of such default CBWTF through CBWTF located nearby.
- h) In case of hilly areas considering the geography, only one CBWTF with adequate treatment capacity may be developed covering atleast two districts to cater treatment services to the HCFs located in the respective Districts. The selection and allocation of site etc., should be done as per the criteria suggested under these guidelines. The treatment charges to be prescribed by the respective SPCB/PCC in consultation with the State Advisory Committee.

The criteria for development of CBWTFs in any coverage area is also depicted in **Figure 1.**

Punahchakran Private Limited

Regd. Ofc.- 9/34 Avas Vikas-3, Ambedkarpuram, Panki Road Kalyanpur Kanpur-208017 U.P.
 ☒ punahchakran@gmail.com, ☎ 9956789525, 8707229503, Toll Free-18005725209

पत्रांक संख्या:-PPL/NOC/2022/015

दिनांक-27/05/2022

सेवा में

क्षेत्रीय अधिकारी
 उ० प्र० प्रदूषण नियंत्रण बोर्ड
 अलीगढ़, उ०प्र०

विषय:- भूखण्ड सं० ई-25 एवं ई-26 औद्योगिक क्षेत्र बबराला जिला संभल में कामन बायो मेडिकल वेस्ट ट्रीटमेंट फैसलिटि (CBWTF) की स्थापना हेतु अन्नापत्ति प्रमाण पत्र प्राप्त होने के संबंध में सूचना।

महोदय,

उपरोक्त विषयक सादर अवगत करना है कि मैं० पुनःचकण प्राईवेट लिमिटेड भूखण्ड सं० ई-25 एवं ई-26 औद्योगिक क्षेत्र बबराला जिला संभल में कामन बायो मेडिकल वेस्ट ट्रीटमेंट फैसलिटि (CBWTF) की स्थापना हेतु उ० प्र० प्रदूषण नियंत्रण बोर्ड द्वारा अन्नापत्ति प्रमाण पत्र संदर्भ संख्या - 138098/UPPCB/Moradabad(UPPCBRO)/CTE/BHIM NAGAR/2021 दिनांक - 26/04/2022 प्राप्त है जिसकी स्थापना हेतु कार्य प्रारम्भ कर दिया गया है।

अतः महोदय को अवगत कराना है कि मैं० पुनःचकण प्राईवेट लिमिटेड द्वारा जनपद- मुरादाबाद, संभल, बदायूँ अलीगढ़, हाथरस, कासगंज, ऐटा, में बायो मेडिकल वेस्ट ट्रीटमेंट की सेवाये प्रदान की जायेगी। सादर सूचनार्थ प्रेषित।

भवदीय

मैं० पुनःचकण प्राईवेट लिमिटेड



(राजेश कुमार)
 निदेशक

प्रतिलिपि:- क्षेत्रीय प्रबन्धक, यू०पी० स्टेटे इण्डस्ट्रियल डेवलपमेंट अथॉरिटी, 111G जनकपुरी राम जानकी मंदिर के सामने निबर शिवाजी पार्क, बरेली।

AEE/J.E
 31/5/2022

-26-32

कार्यालय ग्राम पंचायत पचलाना

ब्लॉक सोरों, जनपद - कासगंज

दीपांशी
(प्रधान)

पत्र व्यवहार का पता -
निवास - ग्राम पचलाना पो0 कुमरऊआ
ब्लॉक सोरों, जनपद - कासगंज
मो0 9012647496, 7409665925

दिनांक..... 6.6.22

पत्रांक.....

सेवा में,
जिलाधिकारी महोदया
जिला कासगंज

विषय: पर्यावरण स्वीकृति दिये जाने के विरोध में।

महोदया,

इंडोटेक सोल्यूसन कंपनी, फरीदाबाद द्वारा खसरा सं0 1161, गांव कुमरौआ, सोरों तहसील, जनपद कासगंज में अस्पताल से निकलने वाले खतरनाक कचरे को जलाने की फैक्ट्री लगाने के लिये जन सुनवाई की जा रही है, हम सभी गांव वासी कुमरौआ गांव व आसपास के गांव के लोग इस फैक्ट्री को लगाये जाने के खिलाफ हैं, इस फैक्ट्री के लगने से आसपास गंभीर बीमारी फैलने का खतरा है इसमें जिस कचरे को जलाया जाता है उससे निकलने वाले धूये से सांस की बीमारी होने का अंदेशा है जिसमें कि फेफड़ों का केन्सर भी हो सकता है धूये से शरीर की खाल से संबंधित बीमारी भी हो सकती है।

महोदया गांव वासियों में इसको लगाये जाने का बहुत विरोध है सभी लोग इसके खिलाफ हैं, अतः जन सुनवाई में इनको फैक्ट्री लगाने की अनुमति न दी जाये अन्यथा हम सब ग्राम वासी इसके खिलाफ आमरण अनशन पर बैठ जायेंगे।

दीपांशी

दीपांशी, ग्राम प्रधान
कार्यालय ग्राम पंचायत पचलाना
जनपद कासगंज



कार्यालय ग्राम पंचायत पचलाना

ब्लॉक सौरों, जनपद - कासगंज

दीपांशी
(प्रधान)

पत्र व्यवहार का पता -

निवास - ग्राम पचलाना पो0 कुमरऊआ
ब्लॉक सौरों, जनपद - कासगंज
मो0 9012647496, 7409665925

दिनांक..... 6.6.22

पत्रांक.....

सेवा में,
जिलाधिकारी महोदया
जिला कासगंज

विषय: पर्यावरण स्वीकृति दिये जाने के विरोध में।

महोदया,

इंडोटेक सोल्यूसन कंपनी, फरीदाबाद द्वारा खसरा सं0 1161, गांव कुमरौआ, सौरों तहसील, जनपद कासगंज में अस्पताल से निकलने वाले खतरनाक कचरे को जलाने की फैक्ट्री लगाने के लिये जन सुनवाई की जा रही है, हम सभी गांव वासी कुमरौआ गांव व आसपास के गांव के लोग इस फैक्ट्री को लगाये जाने के खिलाफ हैं, इस फैक्ट्री के लगाने से आसपास गंभीर बीमारी फैलने का खतरा है इसमें जिस कचरे को जलाया जाता है उससे निकलने वाले धूये से सांस की बीमारी होने का अंदेश है जिसमें कि फैंफड़ों का केन्सर भी हो सकता है धूये से शरीर की खाल से संबंधित बीमारी भी हो सकती है।

महोदया गांव वासियों में इसको लगाये जाने का बहुत विरोध है सभी लोग इसके खिलाफ हैं, अतः जन सुनवाई में इनको फैक्ट्री लगाने की अनुमति न दी जाये अन्यथा हम सब ग्राम वासी इसके खिलाफ आमरण अनशन पर बैठ जायेंगे।

दीपांशी

दीपांशी, ग्राम प्रधान
कार्यालय ग्राम पंचायत पचलाना
जनपद कासगंज





क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड,
जे-1, ज्ञान सरोवर कालोनी, रामघाट रोड, अलीगढ़-202001

15

पत्रांक : 1912/NOG-3061/2023

दिनांक : 14-02-2023

संज्ञा में

मुख्य पर्यावरण अधिकारी (वृत्त-4)

उ०प्र० प्रदूषण नियंत्रण बोर्ड

लखनऊ।

विषय- Complaint against Common Bio-Medical Waste Treatment Facility at Village-Kumraua, Block-Saran, Tehsil & District-Kasganj, M/s Indo Tech Waste Solution File No. 6191/Proposal No. SIA/UP/MS/60737/2021 के सम्बन्ध में

महोदय,

कृपया उपरोक्त विषयक अपने पत्र संख्या-एच87758/सी-4/एनओसी-104/23 दिनांक 25.01.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से निदेशक पुनःचक्रण के प्रत्यवेदन दिनांक 30.11.2022 पर प्रस्तावकार आख्या चाही गयी है। उक्त के अनुपालन में प्रस्तावकार आख्या निम्नवत् है-

- > टिप्पणी की आवश्यकता नहीं है।
- > निदेशक मै० पुनः चक्रण प्रणालि, प्लॉट नं-ई-25.26, यूपीसीड, औद्योगिक क्षेत्र, बक्सला, समेत के द्वारा प्रस्तावित कॉमन बॉयो मेडीकल वेस्ट ट्रीटमेंट फैसिलिटी मै० इण्डो टेक सोल्यूशन, खसरा संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज की शिकायत की गयी है।
- > पूर्व में मै० इण्डो टेक सोल्यूशन, खसरा संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज द्वारा स्थापनार्थ हेतु दिनांक 04.12.2022 को निवेश मित्र व्यवस्था के अन्तर्गत ऑनलाइन स्थापनार्थ सहमति आवेदन प्राप्त हुआ था। बोर्ड मुख्यालय के पत्र संख्या-170660 दिनांक 18.01.2023 के द्वारा पर्यावरणीय स्वीकृति के अभाव एवं प्राप्त शिकायतों के कारण स्थापनार्थ सहमति आवेदन को अस्वीकृत कर दिया गया है। उक्त के बाद इकाई का स्थापनार्थ सहमति आवेदन दिनांक 19.01.2023 को प्राप्त हुआ। उक्त आवेदन पत्र पर वांछित सूचना हेतु दिनांक 23.01.2023 को प्रेषा की गयी तथा प्रेषा की निर्धारित सनवायधि के बाद पर्यावरणीय स्वीकृति अपलोड न किये जाने के कारण क्षेत्रीय कार्यालय अलीगढ़ द्वारा स्थापनार्थ सहमति आवेदन पत्र को अस्वीकृत किये जाने की संस्तुति की गयी है (प्रकाशित संलग्न)। वर्तमान में उक्त इकाई का स्थापनार्थ सहमति आवेदन बोर्ड मुख्यालय स्तर पर विचारमौल्य है।
- > प्रस्तावित कॉमन बॉयो मेडीकल वेस्ट ट्रीटमेंट, फैसिलिटी मै० इण्डो टेक सोल्यूशन (असांस- 27.957858 व देसानस-78.608814), खसरा संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज से शिकायतकर्ता को इकाई मै० पुनः चक्रण प्रणालि, (असांस- 28.211772 व देसानस-78.433335) प्लॉट नं-ई-25.26, यूपीसीड, औद्योगिक क्षेत्र, बक्सला, समेत की सीधी दूरी लगभग-40 कि०मी० है। मै० पुनः चक्रण प्रणालि, प्लॉट नं-ई-25.26, यूपीसीड, औद्योगिक क्षेत्र, बक्सला, समेत को बोर्ड मुख्यालय के पत्र संख्या-138098 दिनांक 26.04.2022 के माध्यम से स्थापनार्थ सहमति प्रदान की गयी है, जबकि मै० इण्डो टेक सोल्यूशन, खसरा संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज का स्थापनार्थ सहमति आवेदन बोर्ड मुख्यालय स्तर लम्बित है।

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➤ केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, दिल्ली की Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities के अनुसार :-

"A CBWTF located within the respective State/UT shall be allowed to cater healthcare units situated at a radial distance of 75 KM. However, in a coverage area where 10,000 beds are not available within a radial distance of 75 KM, existing CBWTF in the locality (located within the respective State/UT) may be allowed to cater the healthcare units situated upto 150 KM radius w.r.to its location provided the bio-medical waste generated is collected, treated and disposed of within 48 hours as stipulated under the BMWM Rules"

शिकायतकर्ता की इकाई में 0 पुन चक्रण प्राणलि, प्लॉट नं-ई-25,26, इण्डोस्ट्रीअ, औद्योगिक क्षेत्र, बरारला, सम्मल से मै इण्डो टेक सोल्युशन खसर संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज की सीधी दूरी लगभग-40 कि०मी० है।

➤ कार्यालय अभिलेखानुसार शिकायतकर्ता की इकाई में 0 पुन चक्रण प्राणलि, प्लॉट नं-ई-25,26, इण्डोस्ट्रीअ औद्योगिक क्षेत्र, बरारला, सम्मल को राज्य स्तरीय पर्यावरणीय संघात, मूल्यांकन प्राधिकरण उ०प्र० के फा दिनांक 13.07.2022 के द्वारा पर्यावरणीय स्वीकृति जारी की गयी है तथा मै 0 इण्डो टेक सोल्युशन खसर संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज के द्वारा अभी तक इस कार्यालय में पर्यावरणीय स्वीकृति प्राप्त नहीं करायी गयी है।

➤ केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, दिल्ली की Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities में प्रस्तावित जैव चिकित्सा उपचार व्यवस्था के सम्बन्ध में Gap Analysis सम्बन्धी सूचना उपलब्ध कराने हेतु उल्लेखित किया गया है। मै 0 इण्डो टेक सोल्युशन खसर संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज द्वारा कार्यालय अभिलेखानुसार प्रस्तावित जैव चिकित्सा उपचार व्यवस्था के सम्बन्ध में Gap Analysis सम्बन्धी सूचना उपलब्ध नहीं है।

➤ उक्त इकाई मै 0 इण्डो टेक सोल्युशन खसर संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज के Final Environmental Impact Assessment Report & Environmental Management Plan के अनुसार बोयो मैडीकल वेस्ट का स्टेटस दिनांक 20.01.2020 का दर्शाया गया है, जिसमें निकटतम चार Common Bio-medical Waste Treatment and Disposal Facilities का विकल्प दिया गया है, जबकि उक्त Environmental Impact Assessment Report & Environmental Management Plan वर्ष-2022 का दर्शाया गया है।

➤ केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, दिल्ली की Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities के अनुसार

a) A CBWTF located within the respective State/UT shall be allowed to cater healthcare units situated at a radial distance of 75 KM. However, in a coverage area where 10,000 beds are not available within a radial distance of 75 KM, existing CBWTF in the locality (located within the respective State/UT) may be allowed to cater the healthcare units situated upto 150 KM radius w.r.to its location provided the bio-medical waste generated is collected, treated and disposed of within 48 hours as stipulated under the BMWM Rules.

b) In case, number of beds is exceeding >10,000 beds in a locality (i.e. coverage area of the CBWTF under reference) and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance to various provisions notified under the Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs located.

मैठ इण्डो टेक सोल्यूशन खसरा संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज द्वारा कार्यालय अभिलेखानुसार प्रस्तावित जैव चिकित्सा उपचार व्यवस्था के सम्बन्ध में Gap Analysis सम्बन्धी सूचना उपलब्ध नहीं है, जिस कारण इस बिन्दु पर सूचना देना संभव नहीं हो पा रहा है।

➤ कार्यालय अभिलेखानुसार मैठ इण्डो टेक सोल्यूशन खसरा संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज के द्वारा सक्षम अधिकारी से प्राप्त भू-उपयोग प्रमाण पत्र इस कार्यालय में प्राप्त नहीं कराया गया है।

➤ इस बिन्दु पर क्षेत्रीय कार्यालय, अलीगढ़ के स्तर से कार्यवाही अपेक्षित नहीं है।

अग्रेतर अवगत कराना है कि पूर्व में मैठ इण्डो टेक सोल्यूशन, खसरा संख्या-1181, ग्राम-कुमरौआ, तहसील व जनपद-कासगंज का निरीक्षण इस कार्यालय द्वारा दिनांक 23.12.2022 को किया गया था। निरीक्षण आख्या को छायाप्रति संलग्न है।

सक्त आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीय


24/12/23
कृते क्षेत्रीय अधिकारी (00)

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प्रस्तावित मै0 इण्डोटेक साल्यूशन, खेरी रोड, शाप नं0-2, सेक्टर-98, फरीदाबाद (हरियाणा) द्वारा खसरा संख्या-1161, ग्राम कुमरौआ, सोरो, तहसील व जनपद कासगंज (उ0प्र0) (अक्षांतर-27.957858 व देशान्तर-78.608814) में बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटी (सी0बी0डब्लू0टी0एफ0) के संदर्भ में दिनांक 06.06.2022 को जिलाधिकारी महोदया, कासगंज की अध्यक्षता में संपन्न हुई "लोक सुनवाई" का कार्यवृत्त।

मै0 इण्डोटेक साल्यूशन, खेरी रोड, शाप नं0-2, सेक्टर-98, फरीदाबाद (हरियाणा) द्वारा खसरा संख्या-1161, ग्राम कुमरौआ, सोरो, तहसील व जनपद कासगंज (उ0प्र0) में संयुक्त बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटी (सी0बी0डब्लू0टी0एफ0) स्थापित किये जाने के संदर्भ में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना सं0- एस0ओ0 1533 दिनांक 14.09.2008, यथा संशोधित एस0ओ0 3067 ई दिनांक 01.12.2009 में वर्णित प्रावधानों के अनुसार उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा लोकसुनवाई के लिए आम सूचना का प्रकाशन स्थानीय दैनिक समाचार पत्र जनसत्ता एवं टाइम्स ऑफ इंडिया में दिनांक 05.05.2022 को जन साधारण से उक्त प्रस्तावित सी0बी0डब्लू0टी0एफ0 के पर्यावरणीय सम्बन्धी आक्षेप/सुझाव/आपत्ति आदि प्रकाशन की तिथि से 30 दिन के भीतर आमंत्रित करने हेतु किया गया था।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 14.09.2008 में वर्णित प्रावधानों के अनुसार दिनांक 06.06.2022 को लोक सुनवाई समय अपरान्ह 12.30 बजे स्थल-कलेक्ट्रेट सभागार, कासगंज (उ0प्र0) में जिलाधिकारी महोदया, कासगंज की अध्यक्षता में प्रारम्भ हुई। लोक सुनवाई में उपस्थिति अधिकारीगण एवं जन समूह की उपस्थिति मयहस्ताक्षर संलग्न है, संलग्नक-1।

उक्त लोक सुनवाई में निम्नलिखित अधिकारी मुख्य रूप से उपस्थित थे-

1. श्रीमती हर्षिता माथुर, जिलाधिकारी/अध्यक्ष, जनपद कासगंज।
2. डा0 जे0पी0 सिंह, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़।
3. श्री उपेन्द्र प्रसाद, अवर अभियन्ता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़।
4. श्री संजय कौशिक, मै0 इण्डोटेक साल्यूशन, खेरी रोड, शाप नं0-2, सेक्टर-98, फरीदाबाद (हरियाणा)।
5. श्री महीप कपूर, पर्यावरणीय सलाहकार, मै0 वोल्केम इण्डिया लि0, मेवाड़ औद्योगिक क्षेत्र, माद्री, उदयपुर (राजस्थान)।
6. श्री रमन कुमार, मै0 इण्डोटेक साल्यूशन, खेरी रोड, शाप नं0-2, सेक्टर-98, फरीदाबाद (हरियाणा)।
7. श्री संदीप कुमार, मै0 इण्डोटेक साल्यूशन, खेरी रोड, शाप नं0-2, सेक्टर-98, फरीदाबाद (हरियाणा)।

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8. श्री चन्द्रजीत सिंह, मै0 इण्डोटेक साल्यूशन, खेरी रोड, शाप नं0-2, सेक्टर-98, फरीदाबाद (हरियाणा)।
9. श्री मोहित रावत, मै0 वोल्केम इण्डिया लि0, मेवाड़ औद्योगिक क्षेत्र, माद्री, उदयपुर (राजस्थान)।

सर्वप्रथम क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़ द्वारा उपस्थित अध्यक्ष महोदया, अन्य अधिकारीगण एवं जन-सामान्य का अभिवादन करते हुए अध्यक्ष महोदया की अनुमति से लोक सुनवाई आरम्भ की गई तथा लोकसुनवाई से संबंधित नियम एवं महत्व के बारे में आम-जन को जानकारी दी गयी। लोक सुनवाई में उपस्थित ग्रामवासी/जनसमूह को अवगत कराया कि इस परियोजना से सम्बन्धित पर्यावरण संरक्षण/नियन्त्रण सम्बन्धित आपत्ति, सुझाव, आक्षेप और अपेक्षाओं के बारे में विचार मौखिक/लिखित रूप में प्रस्तुत कर सकते हैं।

सर्वप्रथम अध्यक्ष महोदया द्वारा जन-सामान्य को परियोजना के बारे में अवगत कराया गया तथा लोकसुनवाई परियोजना से सम्बन्धित अपनी आपत्तियां, सुझाव तथा आक्षेप के बारे में विचार मौखिक/लिखित रूप में प्रस्तुत किये जाने हेतु अवगत कराया गया।

तत्पश्चात् क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड-अलीगढ़ द्वारा मै0 इण्डोटेक साल्यूशन, खेरी रोड, शाप नं0-2, सेक्टर-98, फरीदाबाद (हरियाणा) से आग्रह किया कि इस परियोजना के बारे में प्रेजेन्टेशन के माध्यम से उपस्थित ग्रामवासियों/जनसमूह को अवगत करायें।

इसके पश्चात् श्री महीप कुमार, पर्यावरणीय सलाहकार, मै0 वोल्केम इण्डिया लि0, मेवाड़ औद्योगिक क्षेत्र, माद्री, उदयपुर (राजस्थान) द्वारा उक्त कम्पनी का परिचय देते हुए अवगत कराया गया कि यह इकाई खसरा संख्या-1161, ग्राम कुमरौआ, सोरो, तहसील व जनपद कासगंज (उ0प्र0) (अक्षान्तर 27.957858 व देशान्तर-78.608814) में स्थापित किया जाना प्रस्तावित है। हेल्थ केयर फैसिलिटीज से निकलने वाले जैव चिकित्सा अपशिष्ट के वैज्ञानिक तरीके से निस्तारण हेतु उक्त प्लाण्ट का निर्माण किया जाना है।

सन्दर्भित संयुक्त जैव चिकित्सा अपशिष्ट उपचार व्यवस्था (सी0बी0डब्लू0टी0एफ0) की स्थापना किये जाने हेतु टी.ओ.आर पत्र दिनांक 11 जून, 2021 को जारी किया गया। टी.ओ.आर. की शर्तों के अनुसार परियोजना स्थल के 10 कि.मी. परिधि क्षेत्र की पर्यावरणीय स्थिति जैसे-वायु, जल, मृदा, ध्वनि, जैवमण्डल, सामाजिक-आर्थिक पर्यावरण इत्यादि का आधारभूत अध्ययनशीत ऋतु (मार्च, 2021 से मई, 2021) में पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा अनुमोदित कंसलटेंट के द्वारा किया गया।

उक्त परियोजना का कुल क्षेत्रफल 0.4081 हेक्टेयर (लगभग 4081 वर्गमीटर) है। उक्त भूमि को इकाई द्वारा 15 वर्षों के लिए लीज पर लिया गया है। इकाई में जल का उपयोग औद्योगिक प्रक्रिया में एवं घरेलू कार्यों में किया जाना है। आद्यौगिक प्रक्रिया से लगभग-5 कि0ली0/दिन उत्प्रवाह जनित होने की संभावना है तथा घरेलू प्रक्रिया से लगभग-5 कि0ली0/दिन जनित होने की सम्भावना है। आद्यौगिक

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उत्प्राह के शोधन हेतु 5 किलो/दिन क्षमता का उत्प्राह शुद्धिकरण संयंत्र एवं घरेलू उत्प्राह के शोधन हेतु सौकपिट/सेप्टिक टैंक की व्यवस्था स्थापित किया जाना प्रस्तावित है (प्रस्तावित उत्प्राह शुद्धिकरण संयंत्र को डिजाइन डिटेल का विस्तृत विवरण ड्राफ्ट ई0आई0ए0 रिपोर्ट में उल्लेखित है। जैव चिकित्सा अपशिष्ट का निस्तारण उसके इकाई में आने के 48 घण्टे के अन्दर कर दिया जायेगा। जैव चिकित्सा अपशिष्ट के लोडिंग-अनलोडिंग में प्रयोग किये जाने वाले वाहनों की प्रतिदिन धुलाई भी की जायेगी, जिससे उसमें दुर्गन्ध अथवा अन्य किसी प्रकार के संक्रमण की स्थिति उत्पन्न न हो। प्रस्तावित सी0बी0डब्लू0टी0एफ0 में निम्न इकाई स्थापित किया जाना प्रस्तावित है-

1. मम्मक (Static Dry Incinerator)- 200 किग्रा/घण्टा।
2. आटोक्लेव (Horizontal Cylindrical Autoclave)- 2500 लीटर/घण्टा या 250 किग्रा/बैच।
3. श्रेडर (Shredder)- 150 किग्रा/घण्टा।
4. इफ्ल्यूएंट ट्रीटमेंट प्लाण्ट (Effluent Treatment Plant)- 5 किलो/दिन।

प्रस्तावित सी0बी0डब्लू0टी0एफ0 के पार्टनरों द्वारा 10,000 वेडों से निकलने वाले जैव चिकित्सा अपशिष्ट के उपचार/शोधन/भस्मीकरण की क्षमता के अनुसार प्लाण्ट मशीनरी स्थापित किया जाना प्रस्तावित है। वर्तमान में कार्यालय अभिलेखानुसार जनपद कासगंज में लगभग 1000 वेड आच्छादित हैं।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड के दिशा-निर्देशों का पालन किया जायेगा।

सी.एस.आर. के माध्यम से शिक्षा, स्वास्थ्य और परिवार कल्याण, सतत आजीविका और महिला सशक्तिकरण, सामाजिक विकास और कल्याण, युनियादी ढांचे का विकास के लिए आस-पास के गाँवों में कई कल्याणकारी गतिविधियों की जायेगी। प्रस्तावित परियोजना से स्थानीय लोगों को प्रत्यक्ष एवं अप्रत्यक्ष रूप से रोजगार के अवसर उपलब्ध होंगे। इकाई द्वारा स्थानीय लोगों को उनकी योग्यता के अनुसार रोजगार उपलब्ध कराया जायेगा। कम्पनी द्वारा उठाये गये सामाजिक कल्याण उपायों के आस-पास के गाँवों में विकास होगा।

अध्यक्ष महोदया द्वारा बैठक में उपस्थित जन सामान्य से उक्त प्लाण्ट से स्थापित किये जाने सम्बन्ध में अपनी आपत्तियों अथवा सुझाव दिये जाने हेतु आमन्त्रित किया गया।

श्री सुधीर, ग्राम-पचालाना।

श्री सुधीर द्वारा पूछा गया कि यदि यह प्लाण्ट हमारे गाँव के पास स्थापित होता है तो हम ग्रामवासियों को इससे क्या लाभ होगा।

श्री महीप कपूर, पर्यावरणीय सलाहकार, मै0 वोल्केम इण्डिया लि0,

अवगत कराया गया कि उक्त प्लाण्ट के स्थापित होने पर इकाई में योग्यतानुसार गाँव के स्थानीय निवासियों को प्रत्यक्ष अथवा अप्रत्यक्ष रूप से रोजगार दिया जायेगा।

CSF
Consultant

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ग्राम प्रज्ञान, ग्राम-पचलाना।

इस तरह के प्लाण्ट के स्थापित होने से आसपास प्रदूषण फैलेगा, इसकी रोकथाम के लिए क्या उपाय किये जायेंगे।

श्री महीप कपूर, पर्यावरणीय सलाहकार, मै0 वोल्केम इण्डिया लि0,

इकाई द्वारा प्रदूषण नियंत्रण के लिए सी.पी.सी.बी./एस.पी.सी.बी. द्वारा दिये गये निर्देशानुसार वायु प्रदूषण नियंत्रण व्यवस्था के साथ लगभग 30 मीटर ऊँची चिमनी की स्थापना की जायेगी। प्लाण्ट के चारों ओर सघन वृक्षारोपण किया जायेगा। जैव चिकित्सा के लोडिंग-अनलोडिंग में प्रयुक्त वाहनों की प्रतिदिन धुलाई करायी जायेगी एवं इकाई में स्थापित किये गये समस्त प्रदूषण नियंत्रण इकाईयों का सतत् रूप से संचालन किया जायेगा।

अध्यक्ष महोदय

यदि किसी कारण से उक्त प्लाण्ट का निर्माण कार्य या संचालन, जिसमें जैव चिकित्सा अपशिष्ट बिना उपचारित किये पड़ा हो, अघूरा छोड़ दिया जाता है तो, प्रदूषण नियंत्रण बोर्ड निम्नानुसार उक्त इकाई पर क्या कार्यवाही करेगा।

क्षेत्रीय अधिकारी, COPRO प्रदूषण नियंत्रण बोर्ड, अलीगढ़।

यदि भविष्य में इस तरह का कार्य उक्त इकाई द्वारा किया जाता है तो पर्यावरण अधिनियमों के अन्तर्गत उक्त इकाई के विरुद्ध कारण बताओ नोटिस एवं पर्यावरणीय क्षति/अर्थदण्ड अधिरोपित किये जाने का प्रावधान है।

अध्यक्ष महोदय

यदि इकाई द्वारा प्रदूषण नियंत्रण व्यवस्थाओं का संचालन नहीं किया जाता है तो क्या होगा।

क्षेत्रीय अधिकारी, COPRO प्रदूषण नियंत्रण बोर्ड, अलीगढ़।

इकाई में प्रदूषण नियंत्रण व्यवस्थाओं के सतत् रूप से संचालन की मानिट्रिंग हेतु आनलाइन कान्टीन्यूअस मानिट्रिंग सिस्टम स्थापित किया जायेगा, जिसे सी.पी.सी.बी./एस.पी.सी.बी. के सर्वर से कनेक्ट किया जायेगा, जिसके संचालन के सम्बन्ध में कभी भी आनलाइन मानिट्रिंग की जा सकती है। इकाई को दिये गये निर्देशों का अनुपालन न किये जाने पर नियमानुसार कार्यवाही की जायेगी।

अध्यक्ष महोदय

सी.एस.आर. मद में इकाई की तरफ से क्या होगा।

श्री महीप कपूर, पर्यावरणीय सलाहकार, मै0 वोल्केम इण्डिया लि0,

अवगत कराया गया कि इकाई द्वारा सी0एस0आर0 मद में लगभग रु0 46.00 लाख का प्रस्ताव रखा गया है, जिसे आसपास के लगभग 3 गाँवों के विकास के मद में खर्च किया जायेगा, जिसमें प्राथमिक

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र जूनियर हाई स्कूल में रंग-रोगन, पुताई, पंखा व बच्चों की पीने के पानी, गाँव में पक्की सड़क, पीने के पानी की व्यवस्था आदि सम्मिलित है।

अध्यक्ष महोदया

इकाई द्वारा सी.एस.आर. मद में खर्च किये जाने वाली धनराशि को लिखित रूप से देंगे।

श्री विशाल साठे, मै० बायो मेडिकल वेस्ट मैनेजमेंट डिस्पोजल एजेन्सी, मथुरा।

मेरी इकाई वर्तमान में जनपद मथुरा में स्थापित व संचालित है एवं मेरे द्वारा वर्तमान में लगभग 7306 बेडों पर कार्य किया जा रहा है। नियमानुसार एक प्लांट पर 10,000 बेड की क्षमता होना चाहिए। क्या इनके पास वो क्षमता है, यदि नहीं तो प्रदूषण नियंत्रण बोर्ड ने परमीसन क्यों दी।

क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, अलीगढ़।

इकाई को वर्तमान में अभी कोई परमीसन नहीं दी गयी है, इस लोक सुनवाई के उपरान्त इसकी अनुपालन आख्या SEIAA कमेटी के पास प्रेषित की जायेगी। इकाई को वर्तमान में स्वीकृत या अस्वीकृत नहीं किया गया है, इसका अन्तिम निर्णय SEIAA कमेटी ही करेगी।

श्री विशाल साठे, मै० बायो मेडिकल वेस्ट मैनेजमेंट डिस्पोजल एजेन्सी, मथुरा।

मेरी इकाई द्वारा जनपद कासगंज में लगभग 12 वर्षों से कार्य किया जा रहा है। इनके द्वारा बेडों के सन्बन्ध में मैप एनालिसिस नहीं की गयी है, जिसका आंकलन किया जाना आवश्यक है, इनके द्वारा इतने बेड कहाँ से लायेगे।

श्री महीप कपूर, पर्यावरणीय सलाहकार, मै० वोल्केम इण्डिया लि०,

अवगत कराया गया कि उक्त प्लांट अग्रिम 15 वर्षों हेतु लीजडीड पर लिया गया है। समय के साथ हेल्थ केंयर फैसिलिटीज भी बढ़ती हैं इसलिए बेडों की संख्या बढ़ना स्वाभाविक है।

श्री जितेंद्र शर्मा, मै० जे०आर०आर० वेस्ट मैनेजमेंट, आगरा व श्री विशाल साठे, मै० बायो मेडिकल वेस्ट मैनेजमेंट डिस्पोजल एजेन्सी, मथुरा।

हमारी इकाईयों द्वारा जनपद अलीगढ़, हाथरस, कासगंज व एटा में कार्य किया जा रहा है, इनके द्वारा इन जनपदों में होने वाले कार्य में हस्ताक्षेप न किया जाये। प्रस्तावित सी०बी०डब्लू०टी०एफ० द्वारा मैप एनालिसिस नहीं किया गया है, जो नियमानुसार किसी भी सी०बी०डब्लू०टी०एफ० स्थापना हेतु आवश्यक होता है।

अध्यक्ष महोदया

आपकी शिकायतों को उक्त लोक सुनवाई में अंकित कर लिया गया है। आप लिखित रूप में दे दें। मै० जे०आर०आर० वेस्ट मैनेजमेंट, आगरा द्वारा अपना प्रत्यावेदन फर्म के लेटर पैड पर दिनांक 06.06.2022 को प्रस्तुत किया गया, जो संलग्न है, संलग्नक-2। प्रस्तावित परियोजना के पर्यावरणीय स्वीकृति के सन्बन्ध में अन्तिम निर्णय SEIAA कमेटी द्वारा लिया जायेगा।

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श्री जितेन्द्र शर्मा, मै0 जे0आर0आर0 वेस्ट मैनेजमेंट, आगरा

यदि यह इस बात का शपथ-पत्र दें कि मेरे द्वारा हाथरस व एटा में कार्य नहीं किया जायेगा, तो उक्त प्लान्ट के स्थापित होने से मुझे कोई आपत्ति नहीं होगी।

श्री विशाल साठे, मै0 बायो मेडिकल वेस्ट मैनेजमेंट डिस्पोजल एजेन्सी, मथुरा।

इसी तरह से अलीगढ़ व कासगंज जनपद के लिए शपथ-पत्र दे दें, तो मुझे भी कोई आपत्ति नहीं है।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़।

उक्त लोक सुनवाई को स्वीकृत अथवा अस्वीकृत किये जाने का पूरा उत्तरदायित्व SEIAA कमेटी का रहता है। उक्त लोक सुनवाई का पूर्ण रिकार्ड SEIAA कमेटी के पास भेज दिया जायेगा, अन्तिम निर्णय गुण-दोष के आधार पर SEIAA कमेटी का ही होगा।

श्री राजेश कुमार निदेशक, मै0 पुनःचक्रण प्रा0लि0, प्लान्ट संख्या ई-25 व ई-26 औद्योगिक क्षेत्र, अजमेर, जनपद सम्मल द्वारा लिखित रूप में कार्यालय में दिनांक 27.05.2022 को अवगत कराया गया है कि मेरे उक्त सी0बी0डब्लू0टी0एफ0 को स्थापना हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा आनलाइन पत्र संख्या-138098 दिनांक 26.04.2022 द्वारा स्थापनार्थ सहमति (CTE) प्रदान की जा चुकी है, संलग्नक-3। उक्त सी0बी0डब्लू0टी0एफ0 से खसरा संख्या-1161, ग्राम कुमरौआ, सोरो, तहसील व जनपद कासगंज में स्थापित किये जा रहे संयुक्त जैव विकित्ता अपशिष्ट उपचार व्यवस्था (सी0बी0डब्लू0टी0एफ0) के मध्य गूगल मैप से ली गयी दूरी लगभग-40 किमी0 है।

लोक सुनवाई के दौरान श्री जितेन्द्र शर्मा, मै0 जे0आर0आर0 वेस्ट मैनेजमेंट, आगरा

द्वारा लिखित रूप से प्रस्तावित सी0बी0डब्लू0टी0एफ0 के विरुद्ध चार बिन्दुओं की आपत्ति दर्ज की गयी है। आपत्ति की मूल प्रति संलग्नक संख्या-02 के रूप में संलग्न है।

दीपांशी, ग्राम-प्रधान, पचलाना द्वारा लिखित रूप से दिनांक 06.06.2022 को कार्यालय, ग्राम पंचायत पचलाना के लेटर पैड पर प्रस्तावित सी0बी0डब्लू0टी0एफ0 के विरुद्ध अपनी आपत्ति लोक सुनवाई के दौरान प्राप्त करायी गयी, जिसमें उल्लेख किया गया है कि जनपद-कासगंज में अस्पताल से निकलने वाले खतरनाक कचरे को जलाने की फैक्ट्री लगाने के लिए जन सुनवाई की जा रही है, हम सभी गांव वासी कुमरौआ गांव व आसपास के गांव के लोग इस फैक्ट्री को लगाये जाने के खिलाफ हैं, इस फैक्ट्री के लगने से आसपास गंभीर बीमारी फैलने का खतरा है, इसमें जिस कचरे को जलाया जाता है उससे निकलने वाले दुये से सांस की बीमारी होने का अंदेशा है जिसमें कि फेफड़ों का कैंसर भी हो सकता है। धुये से शरीर की खाल से संबंधित बीमारी भी हो सकती है। महोदया ग्रामवासियों में इसको लगाये जाने का बहुत विरोध है सभी लोग इसके खिलाफ हैं, अतः जन सुनवाई में इनको फैक्ट्री लगाने की अनुमति न दी जाये। अन्यथा हम सब ग्राम वासी इसके खिलाफ आमरण अनशन पर बैठ जायेगे, संलग्नक-4।

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श्री महीप कपूर, पर्यावरणीय सलाहकार, मै० वोल्केम इण्डिया लि०,

अवगत कराया गया कि ग्राम प्रधान कुमरौआ द्वारा उक्त प्रस्तावित सी०बी०डब्लू०टी०एफ० स्थापना के सम्बन्ध में अनापत्ति प्रमाण पत्र दिया गया है, जिसमें सी०बी०डब्लू०टी०एफ० स्थापित किये जाने पर कोई अनापत्ति नहीं है। अनापत्ति प्रमाण पत्र की प्रति ई०आई०ए० रिपोर्ट में संलग्न है।

अध्यक्ष महोदया द्वारा उक्त के सम्बन्ध में अवगत कराया गया कि जो ग्राम प्रधान द्वारा अनापत्ति प्रमाण पत्र जारी किया गया है, वह ग्राम सभा के सदस्यों एवं ग्राम विकास अधिकारी के बिना ही जारी किया गया है।

अंत में अध्यक्ष महोदया द्वारा कहा गया कि उक्त परियोजना की स्थापना के सम्बन्ध में जो भी विवरण इकाई द्वारा इस बैठक में रखे गये हैं, इन सभी बिन्दुओं का अक्षरशः अनुपालन सुनिश्चित किया जाये। उद्योग की स्थापना सीपीसीबी एवं राज्य प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईड लाइन के अनुरूप ही किया जाये, जिससे आसपास के निवासियों को किसी प्रकार के प्रदूषण या अन्य कोई समस्या न हो। सन्दर्भित इकाई के निर्माण से आगे संचालन होने तक प्रदूषण नियंत्रण बोर्ड समय-समय पर उक्त इकाई का निरीक्षण भी करते रहें एवं इकाई को मानक के अनुरूप कार्य करने हेतु निर्देशित करते रहें। प्रस्तावित संयुक्त जैव धिकित्सा अपशिष्ट उपचार व्यवस्था (सी०बी०डब्लू०टी०एफ०) को खसरा संख्या-1161, ग्राम कुमरौआ, सोरो, तहसील व जनपद कासगंज में स्थापना किये जाने हेतु ग्राम सचिव का अनापत्ति प्रमाण प्राप्त किया जाना आवश्यक होगा।

अन्त में क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, अलीगढ़ द्वारा अध्यक्ष महोदया की अनुमति से सभी उपस्थित जन-सामान्य को धन्यवाद प्रस्तुत करते हुए लोक सुनवाई की कार्यवाही समाप्त करने की घोषणा की गयी।

संलग्नक-लोक सुनवाई के फोटोग्राफ, सी०डी० वीडियो एवं उपस्थिति।


(डा० जे०पी० सिंह)

क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
अलीगढ़।


(हर्षिता माथुर)
जिलाधिकारी/अध्यक्ष,
जिलाधिकारी
कासगंज

संलग्नक-

मे0 इण्डोटेक साल्यूशन, खेरी रोड, शाप नं0-2, सेक्टर-98, फरीदाबाद (हरियाणा) द्वारा खसरा संख्या-1161, ग्राम कुमरौआ, सोरो, तहसील व जनपद कासगंज (उ0प्र0) में बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटी (सी0बी0डब्लू0टी0एफ0) स्थापित किये जाने से पूर्व पर्यावरणीय स्वीकृति सम्बन्धी जिलाधिकारी महोदया, कासगंज की अध्यक्षता में दिनांक 06.06.2022 को अपराह्न 12:30 बजे, कलेक्ट्रेट सभागार, कासगंज में आयोजित लोक सुनवाई के कार्यवृत्त की उपस्थिति का विवरण।

क्र0	अधिकारी का नाम	पदनाम व पता	मोबाइल नं0	हस्ताक्षर
1	Hanshita Mathur	Dm, Kasganj	9454477516	
2	Dr. J. P. Singh	RO, U.P.C.B.	7839891222	
3	Upendra Prasad	JE " "		
4	Jitendra Kr.	MA " "	7839891778	
5	Dharmendra Kr	MA " "	7839891767	
6	Sanjay Kaushe	Indo Tek	985350240	
7	Maheep Kapoor	Asst Manager - Env Wolkam Z LR	9782156440	Maheep
8	जय सिंह	गाँव - पंचलागा कारखाना		
9	उमदासिंह	मंगला जल देव	9536921694	उमदा
10	सुरेश चन्द	गाँव पंचलागा		सुरेश
11	रामवीर	गाँव पंचलागा	7830864552	रामवीर
12	रामवीर	पंचलागा	9759564447	रामवीर
13	राम निवास	पंचलागा कारखाना		रामनिवास
14	रघुनाथ	गाँव पंचलागा		
15	सोहन लाल	पंचलागा कारखाना	8859015626	सोहन लाल
16	जगदीश लाल	पंचलागा	9759117892	जगदीश

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17	हरिदश	खिलरपुर कामगंज	8171535178	हरिदश
18	बंसीम	सदानर कोला	94118372	बंसीम
19	संजय पांडव	कोला	9927081198	संजय
20	गुणेश	बहेरिया कामगंज	8476777814	गुणेश
21	राजेश्वर	बहेरिया कामगंज	8439487873	राजेश्वर
22	अनूपसिंह	पचलाना	9770458198	अनूपसिंह
23	हरनाथसिंह	पचलाना कामगंज		हरनाथसिंह
24	अवधेश कुमार	पचलाना	8958012241	अवधेश
25	संजय कुमार	मंसूरबाग कामगंज	9761223682	संजय कुमार
26	हिमाल	मंसूरबाग कामगंज	7617758771	Himanchal
27	अतीश	पचलाना कामगंज		
28	आशुतोष	पचलाना कामगंज	7088133744	आशुतोष
29	अशोक कुमार	बुधना विभाग कामगंज	5359454787	अशोक
30	अशोक	गुमरीया कामगंज	9927584588	अशोक
31	मोहनराज	मंसूरबाग कामगंज	8586001888	मोहनराज
32	Aryam	मंसूरबाग कामगंज	9818940288	Aryam
33	Suresh	मंसूरबाग कामगंज	8920177900	Suresh
34	लक्ष्मणसिंह	मंसूरबाग कामगंज	9012287446	लक्ष्मणसिंह
35	राजेश चतुर्वेदी	"	9780327758	राजेश
36	धरेश	बहेरिया कामगंज	92114870	धरेश

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37	राजेश	पचराज विपच के प्राथमिक	740966525	
38	Ram Hareesh	foehubun	817895924	raj
39	BIO MEDICAL WASTE DISPOSAL AGENCY VISHAL KATHE MATHURA		941228833	
40	मुरेश	पचराज	9220347285	मुरेश
41	राजेश	JR R Wreast mangat PVT LTD	98370 50651	
42	Jitendra Shamp		99979 81999	
43	रज	पचराज	708813374	
44	Ganesh Kumar	पचराज	9627939617	Ganesh Kumar
45	Chandrasekhar	Indotec	6284098232	
46	Ramam	Indotec		
47	Sandeep	Indotec		
48	Mohit Rawat	Who Mean India Limited	7665163	raj
49	Raman Kumar	INDOTEC	882699643	Raman
50				

कार्यालय ग्राम पंचायत पचलाना

ब्लॉक सोरों, जनपद - कासगंज

दीपांशी
(प्रधान)

पत्र व्यवहार का पता -
निवास - ग्राम पचलाना पो0 कुमरऊआ
ब्लॉक सोरों, जनपद - कासगंज
मो0 9012647496, 7409665925

दिनांक..... 6.6.22

पत्रांक.....

सेवा में,
जिलाधिकारी महोदया
जिला कासगंज

विषय: पर्यावरण स्वीकृति दिये जाने के विरोध में।

महोदया,

इंडोटेक सोल्यूसन कंपनी, फरीदाबाद द्वारा खसरा सं0 1161, गांव कुमरौआ, सोरों तहसील, जनपद कासगंज में अस्पताल से निकलने वाले खतरनाक कचरे को जलाने की फैक्ट्री लगाने के लिये जन मुनवाई की जा रही है, हम सभी गांव वासी कुमरौआ गांव व आसपास के गांव के लोग इस फैक्ट्री को लगाये जाने के खिलाफ हैं, इस फैक्ट्री के लगाने से आसपास गंभीर बीमारी फैलने का खतरा है इसमें जिस कचरे को जलाया जाता है उससे निकलने वाले धूये से सांस की बीमारी होने का अंदेशा है जिसमें कि फेफड़ों का केन्सर भी हो सकता है धूये से शरीर की खाल से संबंधित बीमारी भी हो सकती है।

महोदया गांव वासियों में इसको लगाये जाने का बहुत विरोध है सभी लोग इसके खिलाफ हैं, अतः जन मुनवाई में इनको फैक्ट्री लगाने की अनुमति न दी जाये अन्यथा हम सब ग्राम वासी इसके खिलाफ आमरण अनशन पर बैठ जायेंगे।

दीपांशी

दीपांशी, ग्राम प्रधान
कार्यालय ग्राम पंचायत पचलाना
जनपद कासगंज

